

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 234 OF 2024**

Kishore Kumar Meher

...Applicant

-Vs-

State of Odisha & Ors.

...Respondents

INDEX

Sl. No.	Description of Documents to be relied upon	Page No.
1.	Affidavit-in-Opposition on behalf of Respondent No. 6	1-26 65-90
2.	Annexure R1- a copy of board resolution	27-91
3.	Annexure R2- copy of the certificate of incorporation of business of the Answering Respondent alongwith master data available on the website of Ministry of Corporate Affairs	28-30 92-94
4.	Annexure R3- copy of the clearances and/or certificates	31-43 95-107
5.	Annexure R4- copy of photographs showing that the ETP at the answering	44-47 108-111

For Navkiran Enterprises Pvt. Ltd.


Director

	respondent's unit is functional and a description of the ETP	
6.	Annexure R5 - copy of a purported closure notice dated 09.01.2025.	48-50 112 - 114
7.	Annexure R6 - representations dated 10 th January 2025 and 12 th January 2025	51-58 115 - 122
8.	Annexure R7 - copy of the Appeal No. 1 of 2025 filed by answering respondent (without annexures)	59-79 123 - 143
9.	Annexure R8 - copy of the order dated 20.01.2025	80-82 144 - 146
10.	Annexure R9 - copy of the order dated 28.01.2025	83 147
11.	Annexure R10 - copy of the consent order dated 5.2.2025	84-93 148 - 157
12.	Annexure R11 - copies of application and documents in connection with land conversion proceedings	94-103 158 - 162
13.	Annexure R12 - NOC issued by the Gram Panchayat on 28.12.2020 to establish rice mill and power plant	104-106 163 - 164
14.	Annexure R13- copy of ground water investigation report	107-118 165 - 176
15.	Annexure R14- copy of the CTE issued on 17.3.2021	119-122 177 - 180
16.	Vakalatnama	123 181

For Navkiran Enterprises Pvt. Ltd.



Director

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 234 of 2024

Kishore Kumar Meher, aged about 54 years old, S/o-Tribikram Meher, Khairmal, Roxa, PS-Manamunda Dist-Boudh, Odisha, 762015.

...Applicant

-Vs-

1. STATE OF ODISHA Through Chief Secretary, Government of Odisha, Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751001 email: csori@nic.in

2. District Collector, Boudh, Nuasahi, Bauda, Jogiberini, Dist-Boudh, Odisha 762014 dm-boudha@nic.in

3. Member Secretary, Odisha State Pollution Control Board
A/118, Unit-VII, Nilakantha Nagar, Bhubaneshwar, PIN-751012, Odisha Email: member.secy@ospboard.org

4. Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar Bhuja Bhawan, Khandagiri, Bhubaneswar, Pin- 751030, Email: rdser-cgwb@nic.in

5. District Manager, Odisha State Civil Supply Corporation Boudh, At/Po-Old Collectorate Building, Dist-Boudh, PIN-762014 Email- cso-boudh@gmail.com

6. M/s. Navkiran Enterprises Pvt Limited Represented by its Director Sri Niraj Kumar Kansal, At: Padampur Tukuda, P.O: Nuapali, Dist. Boudh. Pin-762018
 ...Respondent

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT NO. 6 TO THE ORIGINAL APPLICATION

I, Niraj Kumar Kansal, son of Ramawatar Agarwal, aged about 45 years, Director of M/s. Navkiran Enterprises Pvt. Ltd., the Respondent no. 6 herein, working for gain at Padampur, Tukuda, P.O. Nuapali, Dist. Boudh, Odisha - 762018, do hereby state as follows:

SI. No. 656
 Date 1st/2/2025



1. I say that I am one of the Directors of the Respondent no. 6 and duly authorized to swear and affirm the present affidavit in opposition for and on behalf of the Answering Respondent no. 6. A copy of board resolution is annexed hereto and marked as **Annexure R-1**.

2. I say that I have received a copy of an Original Application stated to have been affirmed on November 5, 2024. I say that I have read and understood the contents of the said Original Application.

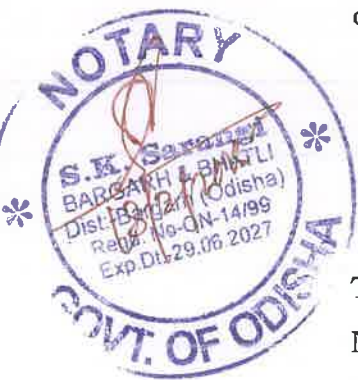
3. At the very outset, the contents of the Original Application, save and except specifically admitted, are denied in toto, as if the same were set out hereunder denied in seriatim. No part of the Original Application may be deemed to have been admitted for want of traverse.

4. Before dealing with the contents of the Original Application, I would like to set out the true and correct facts for consideration of this Hon'ble Tribunal.

(a) The Answering Respondent is a private limited company registered under the Companies Act, 2013. The Directors of the company are as follows:

- i. Niraj Kumar Kansal
- ii. Shyam Kansal

The company operates its rice mill at Padampur, Tukuda, P.O. Nuapali, Dist. Boudh, Orisha - 762018 whereat the Answering Respondent is running the industry of production and



processing rice and preservation of meat, fish, fruit vegetables, oils and fats. As such the Answering Respondent employs as many as 90 number of employees at its factory. Furthermore, 250 number of persons are directly and/or indirectly dependent on the Answering Respondent. A copy of the certificate of incorporation of business of the Answering Respondent alongwith master data available on the website of Ministry of Corporate Affairs is annexed hereto and marked as **Annexure R-2**.

(b) The Answering Respondent was granted all relevant permissions under the various environmental laws including the Environment Protection Act, 1986, Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981. Details of the said permissions are as follows :

- i. Consent to Establish dated 27.01.2022.
- ii. Consent to Operate dated 28.01.2022.
- iii. Certificate of Exemption for Ground Water Withdrawal.
- iv. Registration Certificate issued by the Directorate of Factories and Boilers.
- v. Licence to work at a Factory.

The copy of the aforesaid clearances and/or certificates are annexed hereto and marked as **Annexure R-3 (Colly)**.

(c) The Answering Respondent is registered under the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 and

For Navkiran Enterprises Pvt. Ltd.

Navkiran
Director

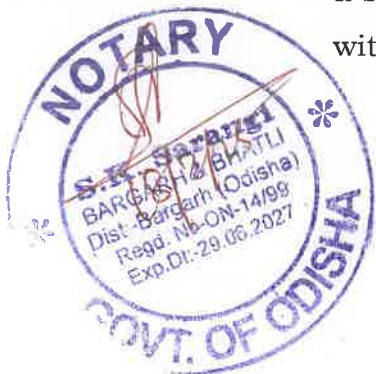


has been operating its business uninterruptedly for 3 many years.

- (d) As stated earlier as many as 90 persons are employed at the answering respondent's mill and the lives and livelihood of 250 number of persons is dependent on the operation of the answering respondent's mill.
- (e) The answering respondent has been peacefully running its industry from the said site and has never encountered any complaints or allegations of violation by the authorities.
- (f) In or about November 2023, the answering respondent started receiving extortionate threats from the original applicant, who is a local tout, busy body, extortionist and inter-meddler. The said person threatened to cause closure of the Answering respondent's mill in case the answering respondent did not meet the unreasonable, illegal, extortionate and mala fide demands of the said person. The complainant's family is in the business of brewing country liquor just a few km from the rice mill. Workers were often lured by illegal sellers in the vicinity, and were sold liquor during working business hours thusly greatly harming the innocent consumers. With great efforts this practice was broken, measures were taken to ensure no law is broken and the sellers were sternly warned. The claim of being a social worker by the complainant can hardly be corroborated with evidence.

For Navkiran Enterprises Pvt. Ltd.


Director



- (g) As a law-abiding entity, having full faith in the law enforcement agencies of the country, the answering respondent refused to buckle or budge under the pressure exerted by the said person.
- (h) On 20.09.2024, show cause notice was issued under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 by the Odisha State Pollution Control Board. The Answering Respondent craves leave to refer to the said show cause notice at the time of hearing, if necessary.
- (i) Site inspection was carried out and the report dated 07.12.2024 alongwith the analysis report of wastewater sample dated 12.12.2024 which were made available to the answering respondent only on 15.01.2025 along-with closure notice. The answering respondent craves leave to refer to and rely upon the said documents at the time of hearing, if necessary.
- (j) It pertinent to note that the ETP installed by the answering respondent at the said mill of the answering respondent was always and is still functional. In a rice mill, effluents are discharged, when manufacturing process is on and that too from the parabolic section, boiler section or trial section. It is submitted on the date of inspection i.e. 07.12.2024, the plant was not manufacturing new stock and such the emission of effluents was minimal to none due to which the ETP was not operational at full capacity. It is submitted that without discharge of effluents, a ETP cannot function at its full capacity. Copy of photographs showing that the ETP at the answering

For Navkiran Enterprises Pvt. Ltd.


Director



respondent's unit is functional and a description of the ETP is annexed and marked as **Annexure R-4(Colly.)**.

- (k) Before the answering respondent could respond to the said show cause notice, the answering respondent was informed by the Collector and District Magistrate and the Electrical Division, TPSODL, Boudh that they have been directed by the Pollution Control Board to close the unit of the answering respondent. Upon enquires being made, the answering respondent was informed that the PCB, had passed direction of closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 on 09.01.2025. Upon enquiry, the Collector and District Magistrate, Boudh handed over a copy of a purported closure notice dated 09.01.2025. A copy of the said order is annexed hereto and marked as **Annexure R-5**.
- (l) Thereafter, answering respondent by representations dated 10th January 2025 and 12th January 2025 gave detailed justification pointing out that it is operating in compliance with the norms and there is no violation whatsoever of the consent conditions. Copies of the said representations are annexed hereto and marked as **Annexure R-6 (Colly)**.
- (m) Ultimately on January 15, 2025, the said closure order was communicated by the PCB to the answering respondent alongwith all its annexures.
- (n) The answering respondent thereafter pursued the matter with the concerned authorities. Despite the same, the closure notice

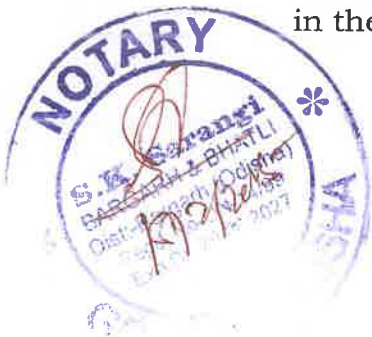


was not revoked and in fact even the electricity supply to the Answering respondent's rice mill was disconnected.

- (o) At this point in time, the answering respondent came to know about order dated 02.01.2025 passed by this Learned Tribunal in the present OA.
- (p) Eventually, the present OA was served on the answering respondent on 15.01.2025.
- (q) At this juncture, the answering respondent repeats and reiterates its detailed representations dated 10.01.2025 and 12.01.2025.
- (r) It is submitted that the answering respondent is fully compliant with the conditions imposed and/or forming part of the Consent To Operate.
- (s) It is submitted that the answering respondent is fully compliant with the relevant laws including the Water (Prevention & Control of Pollution) Act, 1974 and the decision of the Hon'ble Supreme Court dated 22.02.2017 passed in WP (C) No. 375 of 2012 (Paryavaran Surakha Sammiti & Ors. -Vs- UOI & Ors.).
- (t) It is submitted that the lives and livelihood of as many as 340 number of people depends on the operation of the answering respondent's unit.
- (u) It is submitted that as a result of the closure order operations in the answering respondent's unit came to a standstill.

For Navkiran Enterprises Pvt. Ltd.


Director



- (v) It is submitted that as a result of the disconnection of electricity, the answering respondent's industry and life and livelihood of its management, employees and workers and the local community was likely to be ruined forever.
- (w) In the above background, on January 17, 2025, the answering respondent filed Appeal No. 1 of 2025 (M/s. Navkiran Enterprise Pvt. Ltd. vs. State inter alia praying for quashing of the closure order dated January 9, 2025. A copy of the said original application (without annexures thereto) is annexed hereto and marked as **Annexure R-7**.
- (x) The above appeal was due to be taken up before this Hon'ble Tribunal on 20.1.2025.
- (y) In the meantime, on January 18, 2025 the Committee appointed by this Hon'ble Court by the order dated 2.1.2025 carried out inspection of the premises and in the premises awaiting the outcome of the inspection and recommendations of the committee and further orders passed by this Hon'ble Tribunal, when the matter was called on 20.1.2025, the answering respondent sought leave to withdraw the said appeal with liberty to file fresh proceedings in case any cause of action still survived. Such leave was granted by this Hon'ble Tribunal. A copy of the order dated 20.1.2025 is annexed hereto and marked as **Annexure R-8**.
- (z) Thereafter, the following events have occurred:



- (i) The Fact-Finding Committee made a second visit for inspection and the State PCB issued order on 28.1.2025, directing revocation of closure order dated 9.1.2025 with further direction upon the Regional Officer to take necessary action at their end and dispose of the application for grant of CTO of the unit on merit. The order further directed that the industry be directed to follow and implement directions/guidelines of SPCB/Guidelines of CPCB in respect of Air and water pollution control measures. A copy of the said order dated 28.1.2025 is annexed hereto and marked as **Annexure R-9**.
- (ii) By an order dated 5.2.2025, Consent to Operate was granted till 31.3.2025 by the State PCB. A copy of the said order is annexed hereto and marked as **Annexure R-10**.
- (iii) So far as land conversion is concerned, it is submitted that at the time of applying for land conversion, it was clearly mentioned that a rice mill was to be set up on land. Under the advice of the authorities, premium was paid and the land use was changed. In this connection, copies of the application and documents in connection with the land conversion proceedings are annexed hereto and marked as **Annexure R-11**. A copy of NOC issued by the Gram Panchayat on 28.12.2020 to establish rice mill and power plant is annexed hereto and marked as **Annexure R-12**.

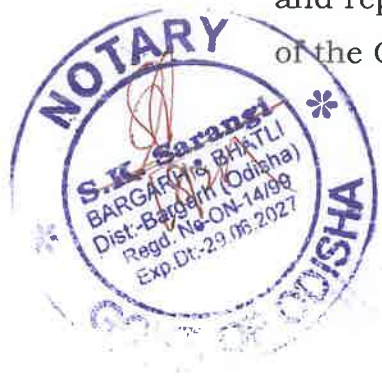


(iv) In so far as ground water exploitation is concerned, the issue was clearly discussed at the time of visit by expert from NGWB, Bhubaneshwar. The land in question is one where there is hardly any ground water potential and consequently, the answering respondents have had to take elaborate measures to tap surface water. There is no question of there being any illegal borewell activity as there is no ground water to exploit. A geophysical investigation was carried out in this regard by a ground water consultant. A copy of the ground water investigation report is annexed hereto and marked as **Annexure R-13.**

(aa) Thus, not only have all procedures been followed but the answering respondent has been at loggerheads with the PCB. There is no question of there having been any violation by the answering respondent or inaction on the part of the authorities.

(bb) It would be evident from the above that the present OA has been filed out of personal spite, mala fides, with a view to extort and embark on adventure at the expense of the answering respondent and deserves to be dismissed with exemplary costs.

5. While relying upon the contents of the foregoing paragraphs and repeating and reiterating what is stated therein, the contents of the OA are dealt with hereinafter in seriatim.



6. The contents of the Synopsis, save and in so far as are matters of record, are denied and disputed. It is denied that the answering respondent unit has caused any air pollution or water pollution or that there has been any inaction on the part of the state pollution control board. It is denied that any permissions were granted bases false or misleading information. It is denied that the green belt has not been developed or that solid waste or Huskash are dumped outside the plant or leading to fugitive or air pollution Right after acquiring the plot in 2020, it was discovered that the potential for groundwater yield is almost nil. Borewells dug would yield hardly any water, and the answering respondents had to install hand pumps to support construction work and workers. In fact one of the first things the answering respondents' did immediately after starting work was to construct ponds to store rainwater. Only recently in October 2024, after the answering respondent's could get hope for some water in a recently dug borewell, did the answering respondent's venture to install a pump, and that is when answering respondent took the NOC from CGWB, Bhubaneswar. Thus, the answering respondent has been operating in a water stressed place; and adopting stringent water saving measures has been the survival strategy for the answering respondent's and/or their unit. As such the allegations of wrongful ground water exploitation is ridiculous and totally contrary to the facts. This itself is sufficient to show the malicious and unfounded wild accusations the complainant has made in guise of "social work".



For Navkiran Enterprises Pvt. Ltd.

Director

7. The contents of the List of Dates, save and in so far as are matters of record, are denied and disputed. The so-called representations of residents of Kasurbandh panchayat are denied. The answering respondent has always enjoyed excellent goodwill of the local civil society. The said Newspapers reports are vague and general in nature. During peak paddy procurement period of 50-60 days, the answering respondents have had to work extra to ensure speedy completion of work. Some egos were bruised, and this resulted in apparent trial by media. Significantly however, the news report quoted is of 15.1.2024. There is no reference to any news report before or after that. The rice mill is in operation continuously since January 2022. Why then a sudden beep in the radar, and nothing whatsoever over last more than a year? The truth is clear as day light and the fact that the alleged report is motivated and no credence may be attached thereto.

8. The contents of paragraph 1 of the OA, save and in so far as are matter of record, are denied and disputed. It is denied that the Applicant is a social worker or that there is discharge of untreated wastewater to adjoining nalla that meets with Mahanadi River or that there is extraction of ground water or dumping of husk ash as alleged or that such acts and/or omissions as alleged have prompted the applicant to approach this Hon'ble Tribunal. It is denied that the Applicant is performing duty cast upon a citizen under Article 51A(g) of the Constitution as alleged or at all. It is submitted that the applicant is a local tout, extortionist, busy body and inter-meddler. He has filed the present OA purely to wring an unholy bargain out of the answering respondent. The complaint's family is in the business of brewing country liquor just

For Navkiran Enterprises Pvt. Ltd.

Navkiran

Director



a few km from the rice mill. Workers were often lured by illegal sellers in the vicinity, and were sold liquor during working business hours thusly greatly harming the innocent consumers. With great efforts this practice was broken, measures were taken to ensure no law is broken and the sellers were sternly warned. The claim of being a social worker by the complainant can hardly be corroborated with evidence.

9. The contents of paragraph 2 of the OA, save and in so far as are matters of record, are denied and disputed. It is denied that CTO has been granted without land conversion documents as alleged or at all. In this connection, reliance is placed on contents of paragraph 4(z)(iii) above. Specifically, land conversion documents were submitted alongside the application for CTO. The allegation made is again false and malicious in nature.

10. The contents of paragraph 3 of the OA, save and in so far as are matters of record, are denied and disputed. It is denied that solid waste of plant are dumped outside the unit or that the any condition of CTO has been violated as alleged or at all. Rice husk ash generated finds a ready market in brick kilns. As such there's hardly any problem in disposing them off. The point stated is again blatantly false and malicious, bereft of any substance. It may be further elaborated that unlike ash generated by coal burning boilers, rice husk ash generated in the answering respondent's boilers does contain some unburnt carbon, which is much sought after by clay brick kilns. The answering respondents are sending truck-loads of them to all such kilns. As such there is hardly any problem of disposal.

For Navkiran Enterprises Pvt. Ltd.


Director



11. The contents of paragraph 4 of the OA, save and in so far as are matters of record, are denied and disputed. It is denied that the CTO granted does not have any assessment of the quantity of wastewater generated or to be treated as alleged. It is denied that the CTO was issued in a mechanical manner. It is denied that there is no specification about the capacity of ETP.

12. The contents of paragraph 5 are denied and disputed. It is denied that there is no monitoring on the part of the regulatory authorities or SPCB as alleged or at all. It is denied that there may be some nexus or that the regulatory authority is remaining a mute spectator or is not monitoring or being vigilant or taking strong action, as alleged. The contents of the paragraph shows that the applicant is shooting in the dark and does not have any credible evidence to support the allegations made.

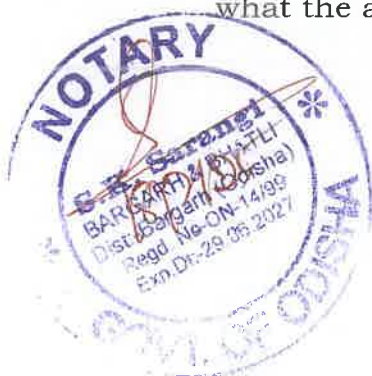
13. The contents of paragraph 6, save and in so far as are matters of record, are denied and disputed. It is denied that there is any violation on the part of the answering respondent or that the FCI should stop procuring rice from the unit. The real intention of the applicant to ruin the answering respondent and its employees and persons dependent directly or indirectly stands exposed by the contents of the paragraph under reference.

14. The contents of paragraph 7, save and in so far as are matters of record, are denied and disputed. The contents of the paragraph under reference are again speculative and it is not clear what the applicant is seeking to say.

For Navkiran Enterprises Pvt. Ltd.



Director



15. The contents of paragraph 8, save and in so far as are matters of record, are denied and disputed. The averments made are self-contradictory. Just in the paragraph above it is stated that the wastewater generated is 0.5 KL per MT of rice. And in this paragraph liberty has been taken to claim this as 1.3 cubic meter (same as KL). It begs the question why the applicant has embarked on such mischievous and uneducated guesswork, only to abuse the process of the court.

16. The contents of paragraph 9, save and in so far as are matters of record, are denied and disputed. It is denied that the figure claimed for extraction of ground water is misleading or that false information has been given by the answering respondent, as alleged or at all. It is denied that the unit is illegally extracting ground water as alleged. In this connection, contents of paragraph 4(z)(iv) are repeated and reiterated. Right after acquiring the plot in 2020, it was discovered that the potential for groundwater yield is almost nil. Borewells dug would yield hardly any water, and the answering respondents had to install hand pumps to support construction work and workers. In fact one of the first things the answering respondents' did immediately after starting work was to construct ponds to store rainwater. Only recently in October 2024, after the answering respondent's could get hope for some water in a recently dug borewell, did the answering respondent's venture to install a pump, and that is when answering respondent took the NOC from CGWB, Bhubaneswar. Thus, the answering respondent has been operating in a water stressed place; and adopting stringent water saving measures has been the survival strategy for the answering respondent's and/or their unit. As such

For Navkiran Enterprises Pvt. Ltd.


Director



the allegations of wrongful ground water exploitation is ridiculous and totally contrary to the facts. This itself is sufficient to show the malicious and unfounded wild accusations the complainant has made in guise of "social work".

17. The contents of paragraph 10, save and in so far as are matters of record, are denied and disputed. It is denied that required permissions have not been taken from CGWA as alleged or that there is violation of conditions of NOC or that there should be cancellation of NOC or prosecution or imposition of environmental compensation as alleged. It is denied that waste water is being discharged as alleged or that villagers have complained to the authorities or that there is contaminated water or that villagers are suffering from skin irritations by reason thereof. There's no instance of villagers making any complaint regarding water pollution. The allegations are a figment of imagination, and deliberate effort to create a wrong narrative.

18. The contents of paragraph 11, save and in so far as are matters of record, are denied and disputed. It is denied that there is environmental pollution on account of acts and/or omissions on the part of the answering respondent. The deep knowledge of the original applicant and extent of research on the mechanics of rice milling shows that perhaps the Original Applicant is acting at the behest of competitors if not purely out of spite and to make an unholy deal out of the answering respondent.

19. The contents of paragraph 12, save and in far as are matters of record, are denied and disputed. It is not understood as to how

For Navkiran Enterprises Pvt. Ltd.

Navkiran

Director



the contents are relevant inasmuch as no evidence has been put forth to support the contention that there has been any violation of norms by the answering respondent. On the other hand extensive reference to data on operation of rice milling shows that the original applicant is privy to and has oblique motives and is either directly interested in the field of business or is acting at the instance of competitors.

20. The contents of paragraph 13, save and in so far as are matters of record, are denied and disputed. Again, the general information stated in the paragraph has no relevance to the present OA. It is not clear if the applicant is launching a general tirade against the rice milling industry or is suggesting that all rice mills should be shut down. The applicant has indulged in blatant falsehood. The OA itself states 0.5 Mt of waste water generated per MT of paddy processed earlier. And in this paragraph it is stated as 10,000 lit(10 KL) of water discharged. In a matter of three paragraphs, the same discharge is said to be 0.5 KL, then 1.3 KL and now 10 KL. The OA deserves to be dismissed on this ground alone. The original applicant deserves to be proceeded against for perjury.

21. The contents of paragraph 14, save and in so far as are matters of record, are denied and disputed. The contents of the alleged complaint dated 19.10.2024 are false, motivated and deserve to be disregarded.

22. The contents of paragraph 15, save and in so far as are matters of record, are denied and disputed. It is denied that the

For Navkiran Enterprises Pvt. Ltd.


Director



smoke from the plant's chimney has left residents in state of disarray as alleged or at all or that people are suffering from health hazards as a consequence thereof. It is submitted that the so called protest by the villagers to district administration is a figment of imagination. The answering respondent is not aware of any such protest ever happening. This is in line with the fervent effort of the original applicant to create a deliberate negative narrative, where there is none existing in ground.

23. The contents of paragraph 16, save and in so far as are matters of record, are denied and disputed. It is denied that the unit has illegally encroached Gochar land or that homestead land has not been converted as alleged or at all. The contents of paragraph 4(z)(iii) are repeated and reiterated. As stated above, the answering respondent did duly apply for kisam conversion in January 2021, clearly mentioning the purpose as setting up of a rice mill. As such were permitted to do so, and paid the requisite premium. Thus, there was nothing further to be done from the answering respondent's end. Recently, the answering respondent received a notice from Tahsildar regarding a supposed encroachment. But that mentions a very small patch of 0.29 acre when compared with the total land parcel of about 27.0 acre the answering respondents have under their possession in that vicinity. It's a new development, and answering respondent is committed to ensure full compliance under law of the land. The answering respondent craves leave to refer to the said notice and related documents at the time of hearing, if necessary.

24. The contents of paragraph 17, save and in so far as are matters of record, are denied and disputed. It is denied that any

For Navkiran Enterprises Pvt. Ltd.

Navkiran
Director



term of condition of CGWA was violated or that project proponent has not installed water flow meter or that exemption certificate has been obtained on the basis of false information as alleged. Senior scientist from CGWA had visited the answering respondent's unit as part of the fact-finding team. According to the answering respondent's the fact-finding team was satisfied with what they saw and it is hoped that they will submit the truth before this Hon'ble Tribunal rejecting the bundle of falsehood put forth by the Original Applicant.

25. The contents of paragraph 18, save and in so far as are matters of record, are denied and disputed. It is denied that there has been any non-compliance on the part of the answering respondent or that there has been any retraction from responsibilities or throwing of environmental concerns to the wind to favour the answering respondent.

26. The contents of paragraph 19, save and in so far as are matters of record, are denied and disputed. It is denied that or that the CTO is bad in law. As stated above, ground water usage has always been absolutely minimal. The answering respondent could get some success in getting sown ground water, and accordingly have obtained the needed clearances from CGWA. As such the allegations made are baseless.

27. The contents of paragraph 20, save and in so far as are matters of record, are denied and disputed. It is denied that the CTO and the CTE have been issued mechanically or without any inspection as alleged or at all. The CTE was issued on March 17, 2021, later it was amended on January 27, 2022 and the CTO

For Navkiran Enterprises Pvt. Ltd.

W. K. S. S.
Director



issued on that basis on January 28, 2022. A copy of the CTE dated 17.03.2021 is annexed hereto and marked as **Annexure R-14**.

28. The contents of paragraph 21, save and in so far as are matters of record, are denied and disputed. The veracity of the photographs is disputed. It is denied that respondent is discharging its waste or untreated water outside of the premises or is dumping solid waste outside of the unit premises. It is denied that environmental pollution is increasing as alleged or that the authorities have not taken action as alleged. It may be noted that the rice mill acquired an additional 5.17 acre of land subsequent to start of business. That part of mill is not yet fenced. The original applicant has trespassed into the answering respondent's property, and taken the pictures of facility which is lying outside the boundary. The close up photographs very cleverly and deliberately portray a less than ideal set up on purpose.

29. The contents of paragraph 22, save and in so far as are matters of record, are denied and disputed. Again, the purported Google map shows nothing conclusively. The nullah flows a little distance away from the unit. During visit, the Fact-Finding team appointed by this Hon'ble Tribunal took the trouble of actually visiting the nullah physically, and found people actually bathing there. As such, the claim of effluent flowing outside and mixing with nullah is absolutely absurd and irresponsible. It's a deliberate attempt to hoodwink, and mislead.

30. The contents of paragraph 23, save and in so far as are matters of record, are denied and disputed. It is denied that the

For Navkiran Enterprises Pvt. Ltd.

[Signature]

Director



answering respondent has violated any direction of NGT as alleged or at all.

31. The contents of paragraph 24, save and in so far as are matters of record, are denied and disputed. It is denied that open ash is being dumped outside the boundary wall of the unit or that fugitive pollution or damage is being caused to agricultural lands. It is denied that there is untreated waste water discharge as alleged or that people suffer skin irritation or other diseases as alleged as a consequence thereof.

32. The contents of paragraph 25, save and in so far as are matters of record, are denied and disputed. It is denied that there is violation of conditions of CTO or that there is discharge of water to outside as alleged or that the water is contaminated or causing skin irritation.

33. The contents of paragraph 26, save and in so far as are matters of record, are denied and disputed. It is denied that there is any conflict with the order of the Hon'ble Supreme Court in Paryavaran Suraksha Samiti case or that there is no installation of ETP in this case or that there is discharge in contravention of CTO or CTE or in violation of Hon'ble Supreme Court's order dated 22.2.2017.

34. The contents of paragraph 27, save and in so far as matters of record, are denied and disputed. It is denied that there is no display of consent granted at prominent place as alleged.

For Navkiran Enterprises Pvt. Ltd.



Director



35. The contents of paragraph 28, save and in so far as are matters of record, are denied and disputed. It is denied that the State PCB has failed to discharge its obligations as alleged or that there is no routine monitoring as alleged.

36. The contents of paragraph 29, save and in so far as are matters of record, are denied and disputed. The contents of the paragraph demonstrates that the application proceeds on surmises. It is denied that the information was not provided or not verified as alleged or at all or that requisite or justified action has not been taken.

37. The contents of paragraph 30, save and in so far as are matters of record, are denied and disputed. The allegations made in the said paragraph do not pertain to the answering respondent.

38. The contents of paragraph 31, save and in so far as are matters of record, are denied and disputed. It is denied that the decision cited has any manner of relevance to the answering respondent and the original applicant has not cared to explain the relevance thereof. All contentions in this regard are reserved.

39. The contents of the grounds are denied and disputed. It is denied that any of the grounds are legal or valid or tenable or good grounds in the eyes of law. A perusal of the grounds will show that the Applicant has merely extracted legal provisions and judgments without caring to explain the relevance thereof to the facts of the case. As such the grounds as a whole deserve to be disregarded.

For Navkiran Enterprises Pvt. Ltd.


Director



40. The contents of the paragraph on limitation, save and in so far as are matters of record, are denied and disputed. It is denied that the application is not barred by limitation or that the cause of action is subsisting. The answering respondent reserves legal submissions on the question of limitation.

41. The contents of the prayer clause are denied and disputed. It is denied that this Hon'ble Tribunal may be pleased to grant any of the prayers sought by the Original Applicant. For the reasons stated hereinabove, the Original Application deserves to be dismissed with exemplary costs and strictures against the Original Applicant.

42. The statements contained in paragraphs 1 to 41 of the foregoing affidavit are true to my knowledge and believed to be true and are my respectful submissions before this Hon'ble Tribunal.

Prepared in my office

The Deponent is known to me ^{Adv}



Narendra Roychoudhury

Advocate

Saha

Advocate

En. No-0-1041/2010

Solemnly affirmed before me
on this the *15th* day of
February, 2025.

For Navkiran Enterprises Pvt. Ltd.

Wkann
Director

Deponent

S.K. Sarangi
S.K. Sarangi
NOTARY Bargam & Bhatli
Dist:-Bargam (Odisha)
Regd. No-ON-14/99,
Exp. Dt:-29.06.2027



R-1

EXTRACT OF THE MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF M/S NAVKIRAN ENTERPRISES PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT Padampur, Tukuda, P.O. Nuapali, Dist. Boudh, Orisha – 762018 ON 15th day of January, 2025 COMMENCED AT 10:30 A.M. AND CONCLUDED AT 11:00 A.M.

“**RESOLVED THAT** Mr. Niraj Kumar Kansal, son of Ramawatar Agarwal, residing at Brahmachari, Ward No. 16, Bargarh, Odisha – 768 028, be and is hereby appointed as the Authorised Signatory to appear and represent the company before any Notary, Registrar of Assurances, District Registrar, Sub-Registrar of Assurances, Metropolitan Magistrate and other Officer or officers or Authority or Authorities, High Court at Calcutta and to sign all relevant Petitions, Applications, Affidavits, Reply, Memos of Appeal, Review, Revision and Verification arising therefrom and to appoint and engage Advocates by signing the Vakalatnama in the name of the Company, in all the Legal matters arising in the due course of business.”

RESOLVED FURTHER THAT certified copy of the foregoing resolution shall be duly signed by the Director of the Company and may be furnished in the National Company Law Tribunal, Hon'ble High Court, Hon'ble National Green Tribunal or any other Competent Court, Competent Authority, Arbitrator or Tribunal on demand.”

“**RESOLVED FURTHER THAT** the above resolution shall remain in force until and unless another resolution to the contrary is passed by the Board of Directors of the Company.”

CERTIFIED TRUE COPY

For, Navkiran Enterprises Pvt. Ltd.

For Navkiran Enterprises Pvt. Ltd.


Director

(Niraj kumar Kansal)
Director
DIN: 01379955



TRUE COPY ATTESTED

S. N. Ganguli,
NOTARY Bargarh & Bhatik,
Dist. Bargarh (Orisha)
Regd. No. GN-14/95.
Exd. Dt. 25.06.2017

NAVKIRAN ENTERPRISES PVT. LTD.

CIN : U15118OR2020PTC034635

+91 72057 46201 navkiran.boudh@gmail.com

At Padampur Tukuda, P.O Nuapalli- 762 015, Dist. Boudh, Odisha.



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
Central Registration Centre

Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 and sub-section (1) of section 8 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

I hereby certify that NAVKIRAN ENTERPRISES PRIVATE LIMITED is incorporated on this Twenty ninth day of October Two thousand twenty under the Companies Act, 2013 (18 of 2013) and that the company is limited by shares.

The Corporate Identity Number of the company is U15118OR2020PTC034635.

The Permanent Account Number (PAN) of the company is **AAHCN2510N** *

The Tax Deduction and Collection Account Number (TAN) of the company is **BBNN01818F** *

Given under my hand at Manesar this Twenty ninth day of October Two thousand twenty .



Digital Signature Certificate

Mr. Pankaj Srivastava

ASST. REGISTRAR OF COMPANIES

For and on behalf of the Jurisdictional Registrar of Companies

Registrar of Companies

Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on www.mca.gov.in

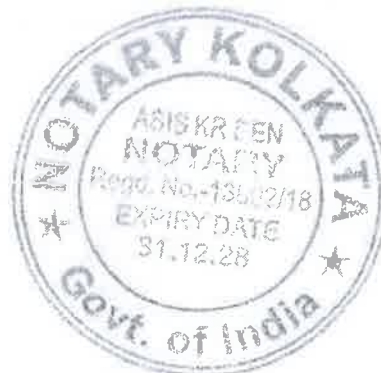
Mailing Address as per record available in Registrar of Companies office:

NAVKIRAN ENTERPRISES PRIVATE LIMITED

AT- NEAR KANSAL FOOD,, OPP. RUKMINI TALKIES, OLD NH-6,

BARGARH, Baragarh, Orissa, India, 768028

* as issued by the Income Tax Department



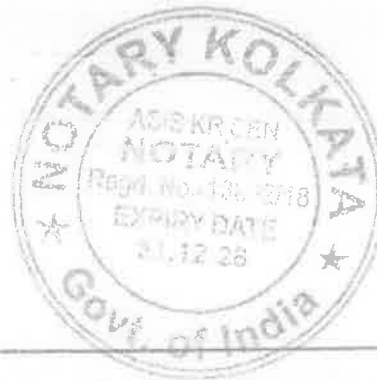
TRUE COPY ATTESTED
S. K. Sengupta
NOTARY
Dist. Bargarh, Orissa
Regd. No. ON-14/18
Exp. Dt: 29.06.2027

Ministry Of Corporate Affairs

Date : 17-01-2025 8:25:25 am

Company Information

CIN	U15118OR2020PTC034635
Company Name	NAVKIRAN ENTERPRISES PRIVATE LIMITED
ROC Name	ROC Cuttack
Registration Number	034635
Date of Incorporation	29/10/2020
Email Id	nirajkansal@gmail.com
Registered Address	AT- NEAR KANSAL FOOD, OPP. RUKMINI TALKIES, OLD NH-6, Baragarh, BARGARH, Orissa, India, 768028
Address at which the books of account are to be maintained	-
Listed in Stock Exchange(s) (Y/N)	No
Category of Company	Company limited by shares.
Subcategory of the Company	Non-government company
Class of Company	Private
ACTIVE compliance	-
Authorised Capital (Rs)	4,09,00,000
Paid up Capital (Rs)	3,21,00,000
Date of last AGM	14/08/2024
Date of Balance Sheet	31/03/2024
Company Status	Active



Jurisdiction	
ROC (name and office)	ROC Cuttack
RD (name and Region)	RD, Eastern Region

Index of Charges

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity	Asset Holder Name
1	AA2401716	100713900	Punjab National Bank	26/04/2023			36,00,000	Badbazar Main Road, Madan Super Market, Sonapur, Sonepur, Orissa, India, 767017	No	-
2	AA1185943	100461947	Punjab National Bank	28/07/2021	29/11/2022		24,86,96,000	Near Private Bus Stand, Bargarh, Bargarh, Orissa, India, 768028	No	-

Director/Signatory Details

Sr. No	DIN/PAN	Name	Designation	Date of Appointment	Cessation Date	Signatory
1	01379955	NIRAJ KUMAR KANSAL	Director	29/10/2020	-	Yes
2	08090485	SHYAM KANSAL	Director	29/10/2020	-	Yes





OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

R-3

No.....443...../ III CON(NOC)255/2021-22

Date ~~27.01.2022~~**OFFICE MEMORANDUM**

In consideration of the online application id No.: **3985800** dtd. **25.01.2022** and Letter received from Civil Supplies Officer, Boudh vide letter no. 251 dt. 24.01.2022 for obtaining Consent to Establish for **M/s. Navkiran Enterprises Pvt Limited (Expansion)**, the State Pollution control Board is pleased to convey its Consent to establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for following plant facilities and production capacities: Boiled Rice: 21 (twenty one) MT Per hour, Broken Rice: 0.3 MT Per hour, Rice Bran: 1.2 MT Per hour and CPP (Husk fired) 0.75 MW (Total Configuration after expansion), At: Padampur Tukuda, P.O: Nuapali (In Plot nos. and Knata nos. mentioned as per application form) in the district of Boudh with the following conditions.

This consent to establish is hereby granted in supersession to earlier order No. 252 dt 17.01.2022

GENERAL CONDITIONS:

1. This consent to establish is valid for the quantity of product, as mentioned above manufacturing process as mentioned in the consent application form & for a period of five years from the date of issue of this letter, provided that commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project, but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish after expiry of 05 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quantity of sewage and trade effluent satisfies the standards as prescribed under E.P. Rule,



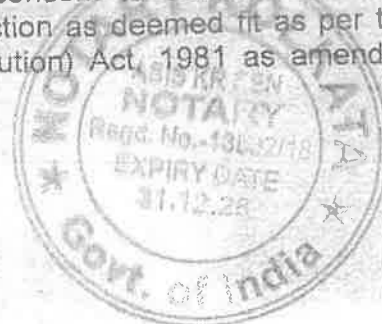
TRUE COPY ATTESTED
S. K. Sarangi
 NOTARY, Sambalpur & Bhanpur
 Dist- Boudh, Odisha
 Regd. No. CN-1427
 Exo. Dt- 25.01.2022

- 1986 or as prescribed by the Central Pollution Control Board and / or State Pollution Control Board or otherwise stipulated in the special conditions.
5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under E.P. Rule 1986, Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.
 6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
 7. The industry is to comply to the provisions of Environment Protection Act., 1986 and the Rules made there under with the amendments made from time to time such as the Hazardous Waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacturers, Storage and Import of Hazardous Chemicals Rules, 1989 etc. and amendment made there under. The industry is also to comply to the provision of Public Liability Insurance Act, 1991, if applicable.
 8. The industry is to apply for grant of consent to operate under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under at least three months before the commercial production and obtain consent to operate from this Board.
 9. This consent to establish is granted subject to other statutory clearance as may be applicable from other department of Government of Orissa and Government of India.

SPECIAL CONDITIONS:

A. GENERAL:

1. A green belt shall be provided along the boundary wall of plant towards habitation area and vacant spaces within plant premises. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. Land conversion document for industrial use shall be submitted to the Board along with consent to operate application form.
3. The unit shall abide by all the provisions of E.P. Act, 1986 and the rules framed there under.
4. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder



5. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
6. The civil construction shall be done with the fly ash bricks. In case the fly ash bricks are not available locally, then the civil construction may be done with other bricks with prior intimation to the concerned Regional office of SPC Board. A quarterly statement indicating the use of fly ash bricks during civil construction shall be submitted to the Board for record.

B. WATER POLLUTION:

1. Domestic effluent shall be treated and disposed off in septic tank followed by soak pit to be constructed as per BIS specification. Under no circumstances, any waste water shall be discharged to outside the plant premises.
2. The effluent generated from the boiler blow down and DM plant and washings etc. shall be adequately treated in the Effluent Treatment plant to meet the prescribed standard of the Board for discharge to inland surface water. pH-5.5 – 8.5, SS – 100 mg/l, BOD – 30 mg/l and oil & grease – 10 mg/l. The industry shall acquire more land adjacent to factory premises for utilization of treated effluent for plantation inside the factory premises. Under no circumstances, wastewater shall be discharged to outside of unit.

C. AIR POLLUTION:

1. The industry shall install cyclone/multi cyclone as air pollution control device to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 800 mg/Nm³.
2. Portholes and suitable platforms shall be provided in the stack for facilitating stack gas analysis.
3. The stack height of chimney attached to the boiler shall be raised and should not be less than 30 meters.
4. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt.16.11.2009 as amended thereof from due to time.
5. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof.
6. The unit shall provide adequate stack height to the DG set as per following formula

$$H = h + 0.2 \sqrt{\text{KVA}} \text{ where}$$

h = Height of the building where it is installed in meter



KVA = Capacity of the D.G.Set

H = Height of the stack in meter above ground level.

7. The unit shall provide acoustic enclosure in the DG set to control noise level as per E(P) Rule, 1986.

D. SOLID & HAZARDOUS WASTE:

1. Husk ash generated from the boiler shall be kept in the low lying area inside the factory premises preferably covered with earth to prevent it from being wind borne.

To

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt Limited
At: Padampur Tukuda, P.O: Nuapali, Dist. Boudh.


REGIONAL OFFICER

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer

State Pollution Control Board
Regional Office, Sambalpur

Memo No. 444 /Dt. 27.01.2022

Copy forwarded to the:

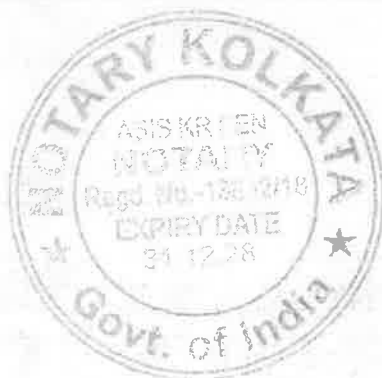
- i) Collector & District Magistrate, Boudh
- ii) D.F.O., Territorial, Boudh
- iii) Addl. Chief Env. Engineer, S.P.C. Board, Odisha, Bhubaneswar
- iv) G.M., DIC, Boudh
- v) Asst. Director of Factories & Boiler, Balangir
- vi) Guard file, Regional Office, Sambalpur


REGIONAL OFFICER

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer

State Pollution Control Board
Regional Office, Sambalpur





OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

"By Regd. Post"

No. 447/III-CON (Operate)/193/2021-22

Date 28.01.2022

CONSENT ORDER

CONSENT ORDER NO. 1922/

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application received on dt. 17.01.2022 vide login ID: 3968859 and Letter received from Civil Supply Officer, Boudh vide letter no. 251 dt. 24.01.2022

Consent to operate is hereby granted in supersession to earlier order No. 6495 dt 15.12.2021 to under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: M/s. Navkiran Enterprises Pvt Limited

Name of the Occupier & Designation: Sri Niraj Kumar Kansal, Director

Factory Address : At: Padampur, Tukuda, P.O: Nuapali, Dist: Boudh

This consent order is valid for the period up to 31.03.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity
1.	Boiled Rice	21 MT per hour
2.	Broken rice	0.3 MT per hour
3.	Rice bran	1.2 MT per hour
4.	CPP (Husk fired)	0.75 MW



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS (mg/l)	O & G (mg/l)	BOD (mg/l)
1.	Domestic waste water	To soak pit via septic tank					
2.	Outlet of ETP	To Land inside the premises		5.5 to 9.0	100.0	10.0	30.0

C. Emission permitted through the following stack subject to the prescribed standard.

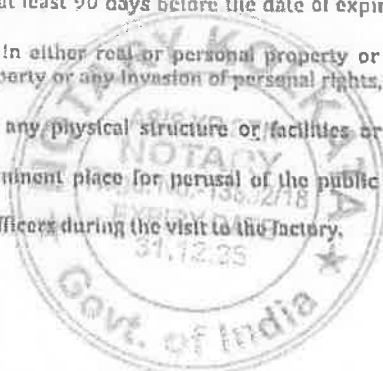
Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard				
1.	Stack attached to Boiler.	90' from G.L.		800 mg/Nm ³				

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Husk ash	6.0			6.0	Inside factory premises

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.



10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 a) Industrial cooling, spraying in mine pits or boiler feed.
 b) Domestic purpose
 c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time. There shall not be any fugitive or episodal discharge from the premises.
29. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
30. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
- 31.



The indu.
device eff.
gases eff.
50.11

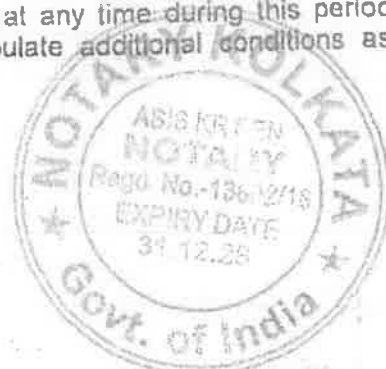
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS:

1. Domestic effluent shall be discharged to septic tank followed by soak pit as per BIS specification.
2. The effluent generated from the parboiling section, washings etc. shall be adequately treated in the Effluent Treatment plant constructed as per approved design to meet the prescribed standard of the Board for discharge to inland surface water.
3. The unit shall utilize the entire treated waste water for plantation inside the factory premises. Minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required the unit shall acquire additional land for plantation and utilization of entire waste water.
4. A holding pool of 15 days retention period shall be provided inside the premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.



5. The industry shall maintain and operate the cyclone/multi cyclone as air pollution control device effectively and continuously to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 800 mg/Nm³.
6. Portholes, suitable platforms and safe staircase shall be provided in the stack for facilitating stack monitoring and analysis.
7. Husk ash generated from the boiler shall be stored in the low lying area inside the factory premises, covered with earth to prevent it from being wind borne.
8. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt. 16.11.2009.
9. The industry shall maintain the ambient noise standard as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000 as amended thereof.
10. A green belt shall be provided along the boundary wall of plant towards habitational area and vacant spaces within plant premises. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.
11. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form. If it is found that the industry is operated without adequate pollution control measures and without consent to operate from the Board direction for closure shall be issued under section 31(A) of Air (PCP) Act, 1981 and / or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
12. The unit shall abide by the provisions of Environment (Protection) Act, 1986 and rules framed thereunder.
13. The stack height of chimney attached to the boiler should not be less than 30 meters.
14. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
15. The unit shall submit point wise compliances to the consent conditions by the end of March positively at the time of renewal of consent.
16. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
17. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.



18. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
19. In case the proprietor/partner sells/transfers the unit to any other person, he shall intimate the same in advance and submit the audited balance sheet showing capital cost of investment including land & building, plant & machinery without depreciated cost.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To,

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt Limited
At: Padampur, Tukuda, P.O: Nuapali, Dist: Boudh .

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR
Regional Officer

Memo No.....442...../Dt. 28.01.2022
Copy forwarded to the

REGIONAL OFFICER
State Pollution Control Board
Regional Office, Sambalpur

- i) Collector & District Magistrate, Boudh.
- ii) Addl Chief Env. Engineer, State Pollution Control Board, Odisha, Bhubaneswar for kind information.
- iii) D.F.O., Boudh.
- iv) The Asst. Director, Factories & Boiler, Balangir.
- v) The General Manager, DIC, Boudh
- vi) Guard file, Regional Office, SPC Board, Sambalpur.

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR
Regional Officer
State Pollution Control Board
Regional Office, Sambalpur





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु छूट प्रमाण पत्र)
Certificate of Exemption for Ground Water Withdrawal

Project Name:	M/s Navkiran Enterprises Private Limited		
Project Address:	M/s Navkiran Enterprises Private Limited, Padampur Tukuda, Nuappali, Manamunda		
Village:	Nuapali	Block:	Boudh
District:	Boudh	State:	Odisha
Communication Address:	M/s Navkiran Enterprises Private Limited, Padampur, Tukuda, Nuappali, Manamunda, Boudh, Odisha - 762016		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhuja Bhawan, Khandagiri Square, Nh-5, Bhubaneswar, Khordha, Odisha - 751030		

1. Application No.:	21-4/5979/OR/IND/2024	2. Category:	Safe					
		(GWRE 2023)						
3. Project Status:	New Project	4. Valid From	13/08/2024					
5. Valid up to	Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.							
6. Ground Water Abstraction Permitted:								
	Fresh Water		Saline Water	Dewatering		Total		
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
	9.90							

7. Exemption under Para 1.0 (v) of guidelines
This exemption letter is being issued under relevant provision(s) of extant guidelines.
The firm shall install digital water flow meter on all common outlet points and maintain the logbook.
This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/ violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.
If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm.

पह इम्प्लेमण्टेशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।

फर्म समस्त कॉमन निर्गम बिंदुओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

पह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना/उल्लंघन, एसओ 3289(ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

यदि, किसी भी स्तर पर यह स्थापित हो जाता है कि यह इम्प्लेमण्टेशन (छूट) पत्र गलत/ नकली दस्तावेज के आधार पर प्रारंभ किया गया है, तो इम्प्लेमण्टेशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर संबंधित दंडात्मक प्रावधान लागू किए जाएंगे।

This is an auto generated document & need not to be signed.

Term and conditions:

- All disputes are subject to Delhi Jurisdiction.
- Any complaint in regard to the rates will not be entertained.



18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER SAVE LIFE



DIRECTORATE OF FACTORIES AND BOILERS, ODISHA
CERTIFICATE OF REGISTRATION OF FACTORY

REGISTRATION NO: **BD-23**

IT IS HEREBY CERTIFIED THAT M/S **NAVKIRAN ENTERPRISES PVT. LTD.** SITUATED AT **AT.: -PADAMPUR TUKUDA, P.O.- NUAPALLI, P.O NUAPALLI** DISTRICT **BOUDH** HAS BEEN REGISTERED UNDER THE FACTORIES ACT, 1948 UNDER **Other** CATEGORY

This at Bhubaneswar **29th** day of January **2022**.

Digitally signed by **Thirumala Naik**
 Date: 2022.01.29 18:05:41 IST

Chief Inspector of Factories,
 Odisha

NOTE :

- (i) This is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.
- (ii) This certificate is issued as per section 4, 5 & 6 of IT Act 2000 and its subsequent amendments in 2008.
- (iii) For verification, visit <https://pareshram-labour.odisha.gov.in>
- (iv) Tampering of this certificate will attract penal action.





Form 4A

[See Rule 5 (1)(a)]

DIRECTORATE OF FACTORIES AND BOILERS, ODISHA
REGISTRATION AND GRANT / LICENCE TO WORK A FACTORY

Registration No: **BD-23**
 Serial No : **6983**

Fees : **Rs. 11250.00/-** per annum

Licence is hereby granted to Sri. **Niraj Kumar Kansal** valid only for the licensed premises shown on approved plan no **BOU/FAC/2021/000303**. Dt **06/09/2021** are situated at **Nuapalli** Dist **Boudh** for use as a Factory manufacturing **Rice Milling** under the name M/s. **Navkiran Enterprises Pvt. Ltd.** employing not more than **95** persons on any one day during the period and using motive power not exceeding **759.75 K.W.** subject to the provisions of the Factories Act.,1948 and Rules made thereunder for a period of **ten years**.

This licence shall remain in force from **29th January 2022** till **31st December 2031**

The **29th January 2022**

Digitally signed by **N Thirumala Naik**
 Date: 2022.01.29 18:05:44 IST

Chief Inspector of Factories,
 Odisha

N.B.- Any change in manpower / motive power / manufacturing process / occupier be promptly notified in the prescribed manner to the Chief Inspector.

[In the said rules in rule 7, the form 4A in sub-rules 4 shall be substituted as in Rule 5(I) (a)]

NOTE :

- (i) This is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.
- (ii) This certificate is issued as per section 4, 5 & 6 of IT Act 2000 and its subsequent amendments in 2008.
- (iii) For verification, visit <https://pareshram-labour.odisha.gov.in>
- (iv) Tampering of this certificate will attract penal action.



21

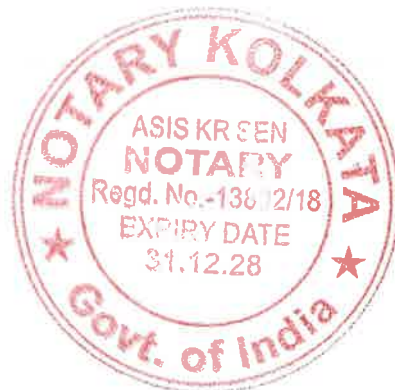


2





54



Tel: 9438883908
 Email: rospcb.bolangir@ospcbboard.org
 Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, BALANGIR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 Koshal Chowk, Palace Lane, Balangir -767001

"By Speed Post/E-Mail"

No. 2.1)/III-CON(OPE)193/2021-22

Date. 09.01.2025

DIRECTION OF CLOSURE U/S 33A OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND AMENDED THEREAFTER

WHEREAS, you are operating a rice mill, At: Padampur, Tukuda, PO: Nuapali Dist: Boudh in the name and style of M/s. **Navkiran Enterprises** with valid consent to operate granted up to **31.03.2026** for production of Boiled Rice: 21 MT per hour; Broken Rice: 0.3 MT per hour, Rice Bran: 1.2 MT per hour and CPP(Husk Fired): 0.75 MW subject to strict compliance of consent conditions;

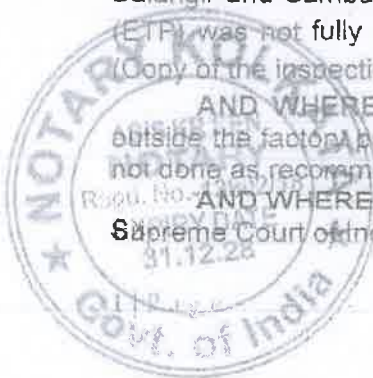
And whereas, the Hon'ble Supreme Court of India vide their order dtd 22.02.2017 passed in WP(C) No. 375/2012, in the matter of Paryavaran Surakha Sammiti and others vrs. Union of India and Others, directed that the industry requiring "Consent to Operate" can be permitted to run, only if its primary effluent treatment plant is fully operational and further directed the State Pollution Control Boards (SPCBs) to issue notices to all industrial units, which require "Consent to operate" by way of a common advertisement, requiring them to make their primary effluent treatment plants fully operational within 3 months;

And whereas, in terms of the aforesaid direction, the Board had issued notice in the local dailies English "The New Indian Express" published on 23.03.2017 and The Times of India published on 31.03.2017 & Odia dailies "The Samaj" published on 23.03.2017 and "The Dharitri" published on 31.03.2017 drawing the attention of the industrial units located in the State of Odisha requiring consent to operate under provision of Water (PCP) Act, 1974 with a direction to make their primary effluent treatment plants fully operational within 21.05.2017. It was also indicated in the said notice that the Board will issue direction for disconnection of electricity against the defaulting industry and restrain them from further industrial activities if the primary effluent treatment plants are not fully operational within the stipulated period in terms of order of Hon'ble Apex Court.

AND WHEREAS, on verification of your industry by the officials of Regional Office, Balangir and Sambalpur on dt. **07.12.2024** it was observed that your effluent treatment plant (ETP) was not fully functional, which violates the order of Hon'ble Supreme Court of India (Copy of the inspection and analysis report are enclosed);

AND WHEREAS, Ash generated from the boiler section is thrown here and there outside the factory premises. The said dumps are not reclaimed properly and soil covering is not done as recommended, which results in airborne ash in local atmosphere

AND WHEREAS, the above noncompliance is a gross violation of the order of Hon'ble Supreme Court of India and to the conditions of CTO order;



TRUE COPY ATTESTED
 S. S. Samangi
 Notary Public, Balangir & Bhalil
 Dist.-Balangir (Odisha)
 Regd. No-ON-1499
 Exp. Dt.-29.06.2027

AND WHEREAS, you have not responded the Show Cause Notice issued by this office vide letter no.3104 dtd. 20.09.2024. (Copy enclosed)

NOW THEREFORE, by virtue of the power conferred under Section 33A of Water (PCP) Act 1974 as amended thereafter and in terms of order dt. 22.02.2017 of Hon'ble Supreme Court of India, the competent authority in the State Pollution Control Board, Odisha after careful consideration of the situation and all other relevant records available in the office hereby restrains you from any further industrial activities notwithstanding the validity period of consent to operate of the whole plant/ part of the unit forthwith till completion of rectification of ETP system to meet the standard prescribed by the Board. You are also directed to intimate the date of stoppage of operation of the plant forthwith by email/ Speed Post, failing which it will be presumed that you have violated this direction and appropriate legal action shall be initiated against you and your industry without giving further notice.

By order of the Board,

Encl: As above


REGIONAL OFFICER

To

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt. Ltd.
At: Padampur, Tukuda, P.O.: Nuapali
Dist.: Boudh

Memo No. 212 /Dt. 09.01.2025 / Speed Post/Email

Copy forwarded to the Collector & District Magistrate, Boudh for kind information and necessary action. He is requested under section 33(A) of Water (Prevention & Control of Pollution) Act 1974 to ensure closure of operation of the plant forthwith. This direction is issued in terms of order of Hon'ble Apex Court referred above.


REGIONAL OFFICER

Memo No. 213 /Dt. 09.01.2025 Speed Post/Email

Copy forwarded to the Superintendent of Police, Boudh for kind information and necessary action. He is directed under section 33(A) of Water (Prevention & Control of Pollution) Act 1974 to implement the closure direction forthwith. This direction is issued in terms of order of Hon'ble Apex Court referred above.


REGIONAL OFFICER



Memo No. 214 /Dt. 09.01.2025 /Speed Post/Email

Copy forwarded to CEO, TPSODL, Berhampur/ Executive Engineer, Electrical Division, TPSODL, Boudh for information. He/She is directed under section 33(A) of Water (Prevention & Control of Pollution) Act 1974 to disconnect supply of electricity to the industry immediately. This direction is issued in terms of order of Hon'ble Apex Court referred above.



REGIONAL OFFICER

Memo No. 215 /Dt. 09.01.2025 / Speed Post/Email

Copy forwarded to the Member Secretary, State Pollution Control Board, A/118, Nilakantha Nagar, Unit-VIII, Paribesh Bhawan, Bhubaneswar-12 /Sr. Law Officer, SPC Board, Odisha, Bhubaneswar for kind information.



REGIONAL OFFICER





To
The Regional Officer,
Odisha State Pollution Control Board,
Bolangir

To:
The Collector and District Magistrate,
Boudh

Dt-10.01.2025

Subject: Response to Closure Notice Dated 09/01/2025

Respected Sir/Madam,

This is to bring to your kind attention our submission in response to the notice dated 09/01/2025, instructing us to cease operations with immediate effect. We humbly request you to review the following clarifications, which we believe address the concerns raised in the notice:

1. ETP (Effluent Treatment Plant) Status:

Our rice mill completed the delivery of the final lot of rice under the KMS 2023-24 on 27/11/2024. Post-delivery, only maintenance and equipment trial activities have been undertaken within the premises. Since no active production has been carried out during this period, our ETP was not operating at full capacity. However, it was fully functional and remains in operational mode. We would like to highlight that our ETP is among the best-performing plants in the region, and we are a Zero Liquid Discharge System (ZLDS) in actuality.

2. Ash Disposal Measures:

To ensure the safe handling and disposal of ash generated from our boiler furnace, we have acquired a 15-acre plot in the vicinity. The rice husk ash is in high demand among local brick kilns and also finds buyers in Andhra Pradesh. Therefore, there is no question of ash being a nuisance or creating environmental concerns.

3. Groundwater Usage Compliance:

Our rice mill is located on land with peculiar topography, which yields negligible groundwater. Most of the deep borewells on our premises are non-functional and are used primarily to supply drinking water to our residential staff colony. We have developed large surface ponds to collect and store rainwater, which serves our needs throughout the year. Therefore, there has been no violation of the Central Ground Water Board (CGWB) directives.

4. Air Quality Compliance:

Our boiler is fitted with a state-of-the-art chimney, which includes an adequate ladder for sample collection, in compliance with regulatory requirements. We assure you that the air discharged meets all statutory norms, and we are committed to maintaining the highest standards of environmental compliance.

NAVKIRAN ENTERPRISES PVT. LTD

CIN: U15110OR2020PTC034635

+91 72067 40201

navkiran.boudh@gmail.com

A: Padampur Tukuda, P.O. Nuapali- 762 015. Dist. Boudh Odisha



TRUE COPY ATTACHED

S.K. Sarangi,
Notary, Bargarh & Bhatti
Dist. Bargarh (Odisha)
Regd. No. ON-14/89,
Exn. Dt. 29.06.2027



We respectfully invite you to visit our mill at your earliest convenience to verify the veracity of our claims.

Additionally, we would like to emphasize that this is a peak paddy procurement season, and any disruption in our operations would have a detrimental impact on farmers and their livelihoods, apart from affecting our business. The livelihoods of hundreds of workers and families depend on the smooth functioning of our mill. We are not just a private business entity but a significant contributor to the local economy and community welfare.

Therefore, we earnestly request your kind consideration of our submission and a favorable review of the closure notice.

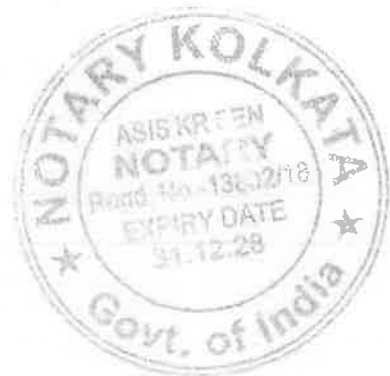
We remain fully committed to complying with all statutory and regulatory requirements and are willing to cooperate in any manner necessary to resolve this matter amicably.

Thanking you,

Yours sincerely,

FOR NAVKIRAN ENTERPRISES PVT. LTD.

Dikran
DIRECTOR



NAV KIRAN ENTERPRISES PVT. LTD.

CIN: U15190RJ2007PTC034633

+91 72057 46201 navkiran.boudh@gmail.com

At. Padampur Tukuda, P O Nuapali- 762 015, Dist. Boudh, Odisha.



To,
The Member Secretary,
Odisha State Pollution Control Board,
Bhubaneswar.

12th January, 2025.



Subject: Request for Revocation of Closure Notice and Prevention of Power Disconnection

Respected Sir,

We write to you in reference to the closure notice issued by the Regional Office, Bolangir, concerning the operations of our rice mill. Following the receipt of this notice, we promptly submitted a detailed representation to the Regional Office, requesting an immediate visit to verify the functionality and compliance of our Effluent Treatment Plant (ETP).

We respectfully submit that our rice mill operates in a highly seasonal industry, with the paddy procurement window in Mandis limited to just 30 to 40 days per year. Our operations for the entire ensuing year depend heavily on this brief and critical period. A suspension of operations at this juncture would result in serious and long-term repercussions, affecting not just our business but also the livelihoods of hundreds of farmers, workers, and their families who are directly or indirectly associated with us.

It would be unfortunate to suffer a halt in operations due to a misunderstanding, especially given that we have a fully functional and efficient ETP at our premises. We take pride in our environmental compliance and are committed to further enhancing our systems, including working towards Zero Liquid Discharge (ZLD) standards.

In addition to the closure notice, we have been informed that disconnection of electricity supply to our rice mill is being considered. We would like to highlight that uninterrupted power supply is crucial for the proper functioning of our ETP. The colony of bacteria in the ETP requires a continuous power supply to remain alive and sustain the treatment process. Any power disconnection would eliminate months of effort spent in establishing and stabilizing this system, rendering it ineffective and causing significant environmental risks.

Moreover, around 60 people reside within our premises, including workers and their families, who depend on basic cooking, sanitation, and hygiene facilities that are entirely dependent on electricity. A power cut would severely affect their health, well-being, and safety, creating a humanitarian crisis in a remote location with limited alternative access to basic amenities.

NAVKIRAN ENTERPRISES PVT. LTD.

CIN: U15118OR2020PTC034635

+91 72057 46201 : navkiran.boudh@gmail.com

At: Padampur Tukuda, P.O. Nuapalli - 762 015, Dist. Boudh, Odisha.



Given that we have already ceased production activities and are fully committed to complying with all statutory and regulatory requirements, we humbly request the following:

1. Revocation of the closure notice issued to us, in light of our compliance measures and ongoing efforts to address concerns.
2. Avoidance of power disconnection at our premises, which would have irreversible impacts on our ETP and create severe hardships for the residents and staff at our mill.

We reiterate our willingness to cooperate fully with the Odisha State Pollution Control Board and undertake any corrective actions required to address the concerns raised.

We sincerely hope that you will consider our submission with kindness and urgency, as your favorable intervention would not only protect our business but also safeguard the livelihoods and well-being of many in the region who are reliant on our continued operations.

Thanking you in anticipation of your thoughtful consideration.

Yours sincerely,

FOR NAVKIRAN ENTERPRISES PVT. LTD.


DIRECTOR

CC to:

1. The District Magistrate & Collector, Boudh
2. The Regional Officer, OSPCB, Bolangir



NAVKIRAN ENTERPRISES PVT. LTD.

CIN : U15118OR2020PTC034635

+91 72057 46201 navkiran.boudh@gmail.com

At. Padampur Tuxuda, P.O. Nuapalli- 762 015, Dist. Boudh, Odisha



To,
The Member Secretary,
Odisha State Pollution Control Board,
Bhubaneswar.

12th January, 2025.

Subject: Request for Revocation of Closure Notice No. 211 dated 09-01-2025 issued by RO, Bolangir and Prevention of Power Disconnection to our unit.

Respected Sir,

We write to you in reference to the closure notice issued by the Regional Office, Bolangir, concerning the operations of our rice mill. Following the receipt of this notice, we promptly submitted a detailed representation to the Regional Office, requesting an immediate visit to verify the functionality and compliance of our Effluent Treatment Plant (ETP).

We respectfully submit that our rice mill operates in a highly seasonal industry, with the paddy procurement window in Mandis limited to just 30 to 40 days per year. Our operations for the entire ensuing year depend heavily on this brief and critical period. A suspension of operations at this juncture would result in serious and long-term repercussions, affecting not just our business but also the livelihoods of hundreds of farmers, workers, and their families who are directly or indirectly associated with us.

It would be unfortunate to suffer a halt in operations due to a misunderstanding, especially given that we have a fully functional and efficient ETP at our premises. Not just the ETP we also have created three ponds to harvest rain water and supply water to our plant for throughout the year; we are also in process of creating a few ground water recharge pits. We take pride in our environmental compliance and are committed to further enhancing our systems, including working towards Zero Liquid Discharge (ZLD) standards. Our ETP consultant has recently collected effluent sample from the final discharge point to evaluate the efficiency of the ETP and the analysis report is given below:

1. PH : 7.1
2. SS : 98.0 mg/l
3. DO : 5.1 mg/l

The values are well within the norms. We have trained personnel constantly monitoring the plant, and are confident that all other parameters also would be within the limits. For your kind reference I am attaching a few pictures of our ETP.



NAVKIRAN ENTERPRISES PVT. LTD.

CIN: U15111OR2020PTC034635

+91 72057 46201 | navkiran.boudh@gmail.com

At. Padampur Tukuda, P.O. Nuapalli- 762 016, Dist. Boudh, Odisha



In addition to the closure notice, we have been informed that disconnection of electricity supply to our rice mill is being considered. We would like to highlight that uninterrupted power supply is crucial for the proper functioning of our ETP. The colony of bacteria in the ETP requires a continuous power supply to remain alive and sustain the treatment process. Any power disconnection would eliminate months of effort spent in establishing and stabilizing this system, rendering it ineffective and causing significant environmental risks.

Moreover, around 60 people reside within our premises, including workers and their families, who depend on basic cooking, sanitation, and hygiene facilities that are entirely dependent on electricity. A power cut would severely affect their health, well-being, and safety, creating a humanitarian crisis in a remote location with limited alternative access to basic amenities.

Given that we have already ceased production activities and are fully committed to complying with all statutory and regulatory requirements, we humbly request the following:

1. Revocation of the closure notice issued to us, in light of our compliance measures and ongoing efforts to address concerns.
2. Avoidance of power disconnection at our premises, which would have irreversible impacts on our ETP and create severe hardships for the residents and staff at our mill.

We reiterate our willingness to cooperate fully with the Odisha State Pollution Control Board and undertake any corrective actions required to address the concerns raised.

We sincerely hope that you will consider our submission with kindness and urgency, as your favorable intervention would not only protect our business but also safeguard the livelihoods and well-being of many in the region who are reliant on our continued operations.

Thanking you in anticipation of your thoughtful consideration.

Yours sincerely,

FOR NAVKIRAN ENTERPRISES PVT. LTD.


DIRECTOR



CC to:

1. The District Magistrate & Collector, Boudh
2. The Regional Officer, OSPCB, Bolangir

NAVKIRAN ENTERPRISES PVT. LTD.

CIN: U15118OR2020PTC034635

+91 72057 46201 | navkiran.boudh@gmail.com

At. Padampur Tukuda, P.O. Nuapalli- 762 015, Dist. Boudh, Odisha



To,

1. The Hon'ble Minister of Forest, Environment & Climate Change,
Government of Odisha
2. The Additional Chief Secretary,
Department of Forest, Environment & Climate Change,
Government of Odisha
3. The Member Secretary,
State Pollution Control Board, Odisha
4. The Hon'ble MLA, Boudh-and- Chief Whip,
Government of Odisha.

12th January, 2025.

Subject: Urgent Request for Intervention Regarding Sudden Closure Notice Issued to Our Rice Mill

Respected Sir,

We write to bring to your attention the sudden closure notice served to our rice mill by the Odisha State Pollution Control Board (OSPCB) and to highlight the serious repercussions it has caused for our business and the community, particularly during the peak paddy procurement season.

We have been entrusted with a target to procure 2,75,500 quintals of paddy from the Primary Agricultural Cooperative Societies (PACS) in Boudh district through OSCSC Ltd. To achieve this, we have engaged 37 large trucks and organized the necessary logistical arrangements to complete the procurement on a war footing. So far, we have procured approximately 78,503 quintals of paddy.

However, due to the closure notice, our operations have come to a complete halt for the last three days, leaving workers, vehicles, and other resources idle. This disruption has already started to cause angst and confusion among farmers, who have begun voicing complaints and creating unrest in the market yards.

The pressure in the Mandis is building, and any delay in procurement could lead to an unpleasant situation, especially in Kantamal block, which has historically been an underserved area with limited rice mills and storage facilities. There are only four rice mills in the block, making these mills a beacon of hope and prosperity for farmers. A halt in operations at this critical time would severely impact the livelihoods of hundreds of farmers and their families.

We would also like to highlight that our Effluent Treatment Plant (ETP) is fully functional and efficient. We have invested substantial resources and effort in streamlining and commissioning the ETP, and it is operating smoothly. We have already submitted a detailed representation to the Regional Office and Member Secretary of OSPCB on the day following the notice, requesting an immediate visit to verify the functioning of the ETP.

As you are aware, the paddy procurement window is limited to 30 to 40 days per year, and our operations for the entire ensuing year depend heavily on this critical period. A suspension of operations at this juncture would have serious, long-term repercussions, not just for our business but also for the entire agricultural ecosystem in the region.

NAVKIRAN ENTERPRISES PVT. LTD

CIN : U15118OL2020PTC034635

+91 72057 46201 ✉ navkiran.boudh@gmail.com

At. Padampur Tukuda, P.O. Nuapalli - 762 015, Dist. Boudh, Odisha.





We are deeply concerned about reports of a possible power disconnection at our premises. We would like to respectfully submit the following points for your kind consideration:

1. Continuous power supply is essential for the proper functioning of our ETP.

The colony of bacteria in the ETP requires an uninterrupted power supply to remain alive and sustain the treatment process. Any power disconnection would render the ETP ineffective, causing months of effort to go to waste and posing a significant environmental risk.

2. Our premises house around 60 residents, including workers and their families.

These individuals depend on basic cooking, sanitation, and hygiene facilities, all of which require electricity. A power cut would create severe hardships for them, especially in a remote location with limited access to alternative resources.

In light of the above, we earnestly request your kind intervention to:

1. Advise the Board to revoke the closure notice and allow us to resume operations immediately, ensuring that we can complete the ongoing paddy procurement.

2. Prevent any disconnection of electricity at our rice mill, as it would disrupt essential services and negatively impact our ETP operations.

We reiterate our commitment to complying with all statutory and regulatory requirements and remain more than willing to cooperate fully with the Board to address any concerns they may have.

We sincerely hope for your favorable and considerate intervention to resolve this matter at the earliest. Your thoughtful action would not only safeguard our business operations but also protect the livelihoods of many farmers and workers who are directly impacted by this situation.

We remain grateful for your support and look forward to your kind assistance in ensuring that normalcy is restored at the earliest.

Thanking you in anticipation of your understanding and action.

Yours sincerely

FOR NAVKIRAN ENTERPRISES PVT. LTD.

DIRECTOR



NAVKIRAN ENTERPRISES PVT. LTD.

CIN : U15118OR2020PTC034635

+91 72057 46201 navkiran.boudh@gmail.com

At. Padampur Tukuda, P.O. Nuapalli- 762 015, Dist. Boudh, Odisha.

R-7
 For Navkiran Enterprises Pvt. Ltd.
 Director

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
 CALCUTTA KOLKATA**
MEMORANDUM OF APPLICATION/APEAL
[Under Section 18(1) read with Section 14, 15 & 16 of the
National Green Tribunal Act, 2010]
Appeal No. of 2025

M/s. Navkiran Enterprises Pvt.
 Ltd.

...Appellant/Petitioners

-Vs-

State Pollution Control Board
 Odisha

...Respondents

INDEX

Sl. No.	Description of Documents to be relied upon	Page No.
1.	List of Dates & Events	3
2.	Synopsis	4-5
3.	Memorandum of Appeal	6-21
4.	Vakalatnama	
5.	Annexure A1- copy of the certificate of incorporation of business of the appellant alongwith master data available on the website of Ministry of Corporate Affairs	22-24



TRUE COPY ATTESTED
 NOTARY
 Dist. Bargarh (Odisha)
 Regd. No. OX-14/99
 Dt. 29.06.2027

6.	Annexure A2 - A copy of the Board resolution of the Company issued in the name of Niraj Kumar Kansal	25
7.	Annexure A3 - Closure notice dated January 9, 2025	26-28
8.	Annexure A4 - Copy of clearances and certificates obtained by the appellant	29-41
9.	Annexure A5 - Show Casuse Notice dated 20.09.2024.	42-45
10.	Annexure A6 - Report dated 07.12.2024 alongwith the analysis report of wastewater sample dated 12.12.2024	46-50
11.	Annexure A7 - Photographs showing that the ETP at the appellant's unit is functional	51-54
12.	Annexure A8 - Copy of representations dated 10 th January 2025 and 12 th January 2025	55-62
13.	Annexure A9 - A copy of the order dated 02.01.2025	63-66

For Navkiran Enterprises Pvt. Ltd.



Director



LIST OF DATES & EVENTS

DATE	EVENT
05.11.2024	OA No. 234 of 2024 (Kishore Kumar Meher - Vs- State Odisha & Ors.) filed before this Learned Tribunal.
20.09.2024	Show Cause Notice issued under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981.
07.12.2024	Site inspection by the respondent authority and/or its representatives.
12.12.2024	Analysis report of waste water sample by respondent
02.01.2025	Order passed by this Hon'ble Tribunal in OA No. 234 of 2024 (Kishore Kumar Meher -Vs- State Odisha & Ors.) constituting a fact-finding committee to visit the sit in question and submit report. The said matter was made returnable on 21.02.2025
09.01.2025	Impugned direction of closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974
17.01.2025	The present appeal is filed

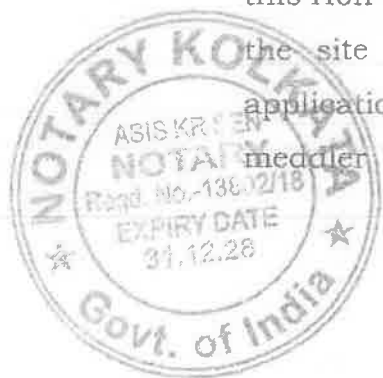
For Navkiran Enterprises Pvt. Ltd.



Director


SYNOPSIS

The present appeal has been filed challenging direction of closure under Section 33A of the Water (Prevention & Control of Pollution) Act 1974 dated 9th January 2025 issued by the Respondent herein, whereby the Respondent has inter alia restrained the appellant from carrying out industrial activities notwithstanding the validity period of Consent To Operate of the whole plan/part of the unit till completion of rectification of Effluent Treatment Plant (ETP) System to meet the standard prescribed by the Board. The said order dated January 9, 2025 has been passed relying on a report which recommends direction to be issued to the appellant to comply with the consent conditions. The appellant has by representations dated 10th January 2025 and 12th January 2025 given detailed justification pointing out that it is operating in compliance with the norms and there is no violation whatsoever of the consent conditions. The appellant has also been perusing the matter with the concerned authorities. Despite the same, the closure notice has not been revoked and in fact even the electricity supply to the appellant's rice mill has been disconnected. The appellants have been advised by the authorities that they are not in a position to do anything on account of an order dated 02.01.2025 passed by this Learned Tribunal in OA No. 234/2024/EZ (Kishore Kumar Meher - Vs- State of Odisha & Ors.). The appellant has since obtained the copy of the order perusal whereof will show that this Hon'ble Tribunal has not passed any direction for closure, on the other hand, this Hon'ble Tribunal has appointed a fact-finding committee to visit the site and submit its report on affidavit. The said original application has been filed at the instance of a local tout and inter-meddler who has filed the application to extort money. The




respondent authority instead of awaiting the outcome of the site visit and the report of the fact-finding committee and further directions of this Hon'ble Tribunal in the said OA, has chosen to precipitously and arbitrarily pass the said impugned order.

For Navkiran Enterprises Pvt. Ltd.


Director



For Navkiran Enterprises Pvt. Ltd.

 Director

**BEFORE THE NATIONAL GREEN TRIBUNAL, ESTERN ZONE AT
KOLKATA**

MEMORANDUM OF APPEAL

[Under Section 18(1) r.w.s. 14, 15 & 16 of the National Green
Tribunal Act, 2010]

Appeal No. of 2025

M/s. Navkiran Enterprises Pvt.
Ltd. Padampur, Tukuda, P.O.
Nuapali, Dist. Boudh, Orisha -
762018.

...Appellant

-Vs-

State Pollution Control Board,
~~Odisha~~
Orisha, Department of Forest &
Environment, Government of
~~Odisha~~
Orisha, Office of the Regional
Office, Balangir, Koshal Chowk,
Palace Lane, Balangir - 767001
through its Regional Office.
Tel: 9438883908. Email:

rospcb.balangir@ospcbboard.org

...Respondent

TO,

**THE HON'BLE CHAIRMAN AND HIS COMPANION MEMBER OF
THE NATIONAL GREEN TRIBUNAL,**

**HUMBLE APPEAL SUBMITTED
BY THE APPELLANT ABOVE
NAMED, MOST RESPECTFUL**



SHEWETH:

1. The appellant is a private limited company registered under the Companies Act, 2013. the Director of the company are as follows:

- i. Niraj Kumar Kansal
- ii. Shyam Kansal

The company operates its rice mill at Padampur, Tukuda, P.O. Nuapali, Dist. Boudh, Orisha - 762018 whereat the appellant is running the industry of in production and processing rice and preservation of meat, fish, fruit vegetables, oils and fats. As such the appellant employs as many as 90 number of employees at its factory. Furthermore, 250 number of persons are directly and/or indirectly dependent on the appellant. The copy of the certificate of incorporation of business of the appellant alongwith master data available on the website of Ministry of Corporate Affairs is annexed hereto and marked as **Annexure A1**. A copy of the Board resolution of the Company issued in the name of Niraj Kumar Kansal is annexed hereto and marked as **Annexure A2**.

The address for service of summons, process and notice on the Appellant is that of its Advocate on Record M/s Legal Options, Having Office at 21 Old Court House Street, Centre Point Building, Gate No. 2, 1st floor, Kolkata – 700 001.

2. The respondent is State Pollution Control Board, Odisha, Department of Forest & Environment, Government of Odisha, Office



of the Regional Office, Balangir Koshal Chowk, Palace Lane, Balangri
- 767001, Tel: 9438883908, Email: rospcb.bolangir@ospboard.org.

The address for service of summons, process and notice on the
Respondent is the same as above.

3. The present appeal has been filed challenging direction of
closure under Section 33A of the Water (Prevention & Control of
Pollution) Act 1974 dated 9th January 2025 issued by the
Respondent herein, whereby the Respondent has inter alia
restrained the appellant from carrying out industrial activities
notwithstanding the validity period of Consent To Operate of the
whole plan/part of the unit till completion of rectification of Effluent
Treatment Plant (ETP) System to meet the standard prescribed by
the Board. The copy of the order dated January 9, 2025 is annexed
hereto and marked as **Annexure A3**.

Facts in brief:

4. The appellant was granted all relevant permissions under the
various environmental laws including the Environment Protection
Act, 1986, Water (Prevention & Control of Pollution) Act, 1974, Air
(Prevention & Control of Pollution) Act, 1981. Details of the said
permissions are as follows :

- i. Consent to Establish dated 27.01.2022.
- ii. Consent to Operate dated 28.01.2022.
- iii. Certificate of Exemption for Ground Water Withdrawal.



- iv. Registration Certificate issued by the Directorate of Factories and Boilers.
- v. Licence to work at a Factory.

The copy of the aforesaid clearances and/or certificates are annexed hereto and marked as **Annexure A4 (Colly)**.

5. The appellant is registered under the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 and has been operating its business uninterruptedly for 3 many years.

6. As stated earlier as many as 90 persons are employed at the appellant's mill and the lives and livelihood of 250 number of persons is dependent on the operation of the appellant's mill.

7. The appellant has been peacefully running its industry from the said site and has never encountered any complaints or allegations of violation by the authorities.

8. On or about November, 2023, the appellant started receiving extortionate threats from one Kishore Kumar Meher, who is a local tout, busy body, extortionist and inter-meddlor. The said person threatened to cause closure of the appellant's mill in case the appellant did not meet the unreasonable, illegal, extortionate and mala fide demands of the said person.

9. As a law-abiding entity, having full faith in the law enforcement agencies of the country, the appellant refused to buckle or budge under the pressure exerted by the said person.



10. On 20.09.2024, show cause notice was issued under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 by the respondent. However, despite such notice being dated 20.09.2024, the same was not served upon the appellant. On 01.11.2024, when the representative of the appellant visited the office of the respondent that the appellant was informed about such show cause notice and handedover a copy of the same i.e. after lapse of more than 60 days thereof. A copy of the said Show Cause Notice dated 20.09.2024 is annexed hereto and marked as **Annexure A5**.

11. Site inspection was carried out and the report dated 07.12.2024 alongwith the analysis report of wastewater sample dated 12.12.2024 which were made available to the appellant only on 15.01.2025 alongwith the closure notice, which are annexed hereto and collectively marked as **Annexure A6 (Colly)**.

12. It is pertinent to note that the ETP installed by the appellant at the said mill of the appellant was always and is still functional. In a rice mill, effluents are discharged, when manufacturing process is on and that to from the parabolic section, boiler section or trial section. It is submitted on the date of inspection i.e. 07.12.2024, the plant was not manufacturing new stock and such the emission of effluents was minimal to none due to which the ETP was not operational at full capacity. It is submitted that without discharge of effluents, a ETP cannot function at its full capacity. Copy of photographs showing that the ETP at the appellant's unit is functional is annexed and marked as **Annexure A7**.



13. The Members of the board inspecting the site, without understanding the functioning and technicalities of an ETP and without giving an opportunity to the appellant to respond to the allegations, proceeded to observe that the unit was in operation and that the ETP was defunct. It is stated that the only finished goods stored at the unit was being cleaned and no new goods were being manufactured at the unit of the appellant during the visit, as such the ETP was not functional at full capacity as discharge of effluents was minimal to none

14. Thereafter, before the appellant could respond to the said show cause notice, the appellant was informed by the Collector and District Magistrate and the Electrical Division, TPSODL, Boudh that they have been directed by the respondent to close the unit of the appellant. Upon enquires being made, the appellant was informed that the respondent, has passed the impugned direction of closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 on 09.01.2025. Upon enquiry, the Collector and District Magistrate, Boudh handed over a copy of a purported closure notice dated 09.01.2025. A copy of the said order has already been annexed and marked as **Annexure A3**.

15. The appellant has by representations dated 10th January 2025 and 12th January 2025 given detailed justification pointing out that it is operating in compliance with the norms and there is no violation whatsoever of the consent conditions. Copies of the said representations are annexed hereto and marked as **Annexure A8** (Colly).



16. Ultimately only on January 15, 2025 that the order was communicated by the respondent to the appellant alongwith all its annexures.

17. The appellant has also been perusing the matter with the concerned authorities. Despite the same, the closure notice has not been revoked and in fact even the electricity supply to the appellant's rice mill has been disconnected.

18. The appellant has been advised by the authorities that they are not in a position to do anything on account of an order dated 02.01.2025 passed by this Learned Tribunal in OA No. 234/2024/EZ (Kishore Kumar Meher -Vs- State of Odisha & Ors.).

19. The appellant has since obtained the copy of the order perusal whereof will show that this Hon'ble Tribunal has not passed any direction for closure. On the other hand, this Hon'ble Tribunal has appointed a fact-finding committee to visit the site and submit its report on affidavit. A copy of the order dated 02.01.2025 is annexed hereto and marked as **Annexure A9**.

20. The said original application has been filed at the instance of a local tout and inter-meddlor who has filed the application to extort money. The respondent authority instead of awaiting the outcome of the site visit and the report of the fact-finding committee and further directions of this Hon'ble Tribunal in the said OA, has chosen to precipitously and arbitrarily pass the said impugned order.



21. It is submitted that the entire action taken by the respondent is mala fide and is besmirched with malice in law and on facts, and further suffers from the vice of arbitrariness.

22. It is submitted that the respondent acted unfairly and has abdicated its role as a neutral agency of the State.

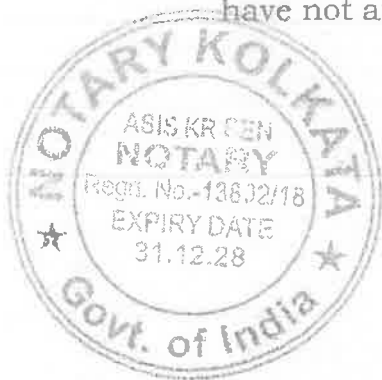
23. It is submitted that the respondent instead of considering the actual situation on ground and the detailed explanations and justifications submitted by the appellant, has chosen to act blindly and with great haste.

24. It is submitted that the respondent has chosen not to await the site visit and inspection report of the fact-finding committee constituted by this Hon'ble Tribunal and has not awaited the orders passed by this Hon'ble Tribunal in OA No. 234 of 2024.

25. It is evident that when confronted with the details of compliances by the appellant, the authority has sought to hide behind a misreading and a complete misinterpretation of this Hon'ble Tribunal's order dated 02.01.2025.

26. It is submitted that the said application being OA No. 234 of 2024 was never served on the appellant until 15.01.2025 although the appellant is impleaded as respondent no. 6 therein.

27. It is submitted that the appellant repeats and reiterates its detailed representations dated 10.01.2025 and 12.01.2025 which have not at all been considered by the respondent.



28. It is submitted that the appellant is fully compliant with the conditions imposed and/or forming part of the Consent To Operate.

29. It is submitted that the appellant fully compliant with the relevant laws including the Water (Prevention & Control of Pollution) Act, 1974 and the decision of the Hon'ble Supreme Court dated 22.02.2017 passed in WP (C) No. 375 of 2012 (Paryavaran Surakha Sammiti & Ors. -Vs- UOI & Ors.).

30. It is submitted that the lives and livelihood of as many as 340 number of people depends on the operation of the appellant's unit.

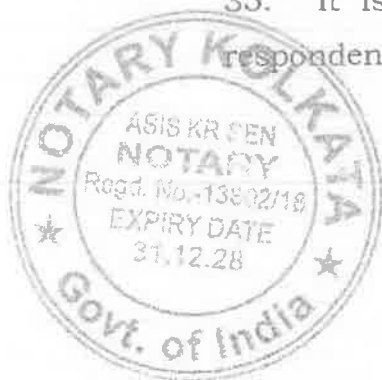
31. It is submitted that as a result of the impugned order operations in the appellant's unit has come to a standstill.

32. It is submitted that as a result of the disconnection of electricity, the appellant's industry and life and livelihood of its management, employees and workers and the local community is likely to be ruined forever.

33. It is submitted that the respondent ought to have given a sufficient opportunity to the appellant to respond its show cause notice issued by the respondent.

34. It is submitted that the requirement of hearing prior issuance of directions can be dispensed with only where there is grave likelihood of injury to environment.

35. It is submitted that even the report relied upon by the respondent does not recommend closure of the unit of the appellant.

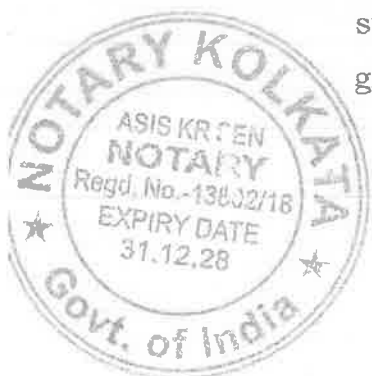


36. It is submitted that the act of the respondent and/or impugned order is illegal, arbitrary, violative of principal of natural justice, suffers from unreasonableness, malice in law and on facts, malafides and is violative of the Constitutional, Fundamental, Legal Rights of appellant.

37. It is submitted that the impugned order is untenable and deserves to be set aside.

GROUND

- a. For that the said original application has been filed at the instance of a local tout and inter-meddlers who has filed the application to extort money. The respondent authority instead of awaiting the outcome of the site visit and the report of the fact-finding committee and further directions of this Hon'ble Tribunal in the said OA, has chosen to precipitously and arbitrarily pass the said impugned order.
- b. For that the entire action taken by the respondent is mala-fide and is besmirched with malice in law and on facts with arbitrariness.
- c. For that the respondent acted unfairly and has abdicated its role as a neutral agency of the State.
- d. For the respondent instead of considering the actual situation on ground and the detailed explanations and justifications submitted by the appellant, has chosen to act blindly and with great haste.

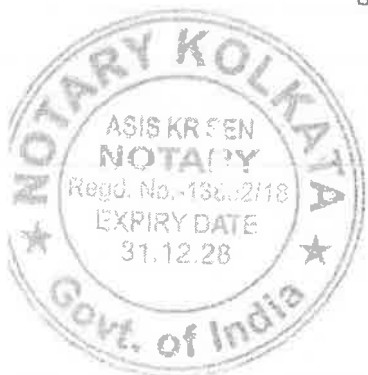


- e. For that the respondent has chosen not to await the site visit and inspection report of the fact-finding committee constituted by this Hon'ble Tribunal and has not awaited the orders passed by this Hon'ble Tribunal in OA No. 234 of 2024.
- f. For that when confronted with the details of compliances by the appellant, the authority has sought to hide behind a misreading and a complete misinterpretation of this Hon'ble Tribunal's order dated 02.01.2025.
- g. For that the said application being OA No. 234 of 2024 was never served on the appellant until 15.01.2025 although the appellant is impleaded as respondent no. 6 therein.
- h. For that the appellant repeats and reiterates its detailed representations dated 10.01.2025 and 12.01.2025 which have not at all been considered by the respondent.
- i. For that the appellant is fully compliant with the conditions imposed and/or forming part of the Consent To Operate.
- j. For that the appellant is fully compliant with the relevant laws including the Water (Prevention & Control of Pollution) Act, 1974 and the decision of the Hon'ble Supreme Court dated 22.02.2017 passed in WP (C) No. 375 of 2012 (Paryavaran Surakha Sammiti & Ors. -Vs- UOI & Ors.).

For that the lives and livelihood of as many as 340 number of people depends on the operation of the appellant's unit.



- l. For that as a result of the impugned order operations in the appellant's unit has come to a standstill.
- m. For that as a result of the disconnection of electricity, the appellant's industry and life and livelihood of its management, employees and workers and the local community is likely to be ruined forever.
- n. For that the respondent ought to have given a sufficient opportunity to the appellant to respond to show cause notice issued by the respondent.
- o. For that the requirement of hearing prior issuance of directions can be dispensed with only where there is grave likelihood of injury to environment.
- p. For that even the report relied upon by the respondent does not recommend closure of the unit of the appellant.
- q. For that the act of the respondent and/or impugned order is illegal, arbitrary, violative of principal of natural justice, suffers from unreasonableness, malice in law and on facts, malafide and is violative of the Constitutional, Fundamental, Legal Rights of appellant.
- r. For that the impugned order is untenable and deserves to be set aside.



38. It will appear from the aforesaid that the appellant has a good prima facie case. It is submitted that if the impugned order is not stayed and the operations of the appellant's unit are not restored, grave and irreparable prejudice will be caused to the appellant which is suffering huge loss of revenue per day on account of non-operation of the unit. It is further submitted that the lives and livelihood of as many as 340 people are dependent on the appellant's unit, which if not restored, will result in the utter ruin of this persons. The balance of continece is therefore in favour of staying the operation of the impugned order and no harm or prejudice will be caused to the respondents if relief prayed for is granted.

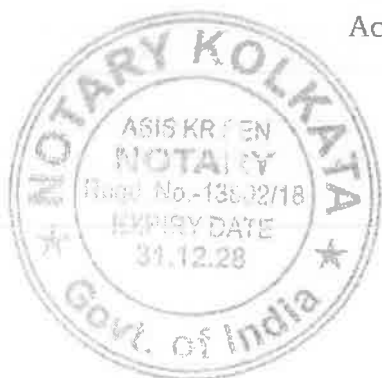
LIMITATION

39. The appellant declares that the impugned order is passed on January 9, 2025 and the present appeal has been filed within the period of 30 days from the date of the impugned order. Hence the present appeal is within limitation.

INTERIM RELIEF:

40. Pending disposal of the present appeal, the appellant prays that this Hon'ble Tribunal be pleased:

- a. issue an order of stay of the impugned order dated January 9, 2025 issued by the respondent, viz. direction closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.



- b. Issue such other order and/or orders as to this Hon'ble court may deem fit and proper in the interest of the case and render justice.

PRAYER:

41. It is therefore prayed that this Hon'ble Tribunal be pleased to:
- A. Quash the impugned order dated January 9, 2025 issued by the respondent, viz. direction closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.
- B. Pass such further order and/or orders as to this Hon'ble court may deem fit and proper in the interest of the case and render justice.

Ramandeep Aggarwal

ADVOCATE FOR APPELLANT

APPELLANT

for Navkiran Enterprises Pvt. Ltd.

V. K. Singh
Director



VERIFICATION

I, Niraj Kumar Kansal, son of Ramawatar Agarwal, aged about 45 years, Director of M/s. Navkiran Enterprises Pvt. Ltd, working for gain at Padampur, Tukuda, P.O. Nuapali, Dist. Boudh, Orisha – 762018, currently camping at 21, Old, Court House Street, Centre Point Building, Kolkata – 700001, do hereby verify and state that the contents of the above appeal are to and correct to the best of my knowledge, belief and information.

Verified on this ¹⁷th Day of January, 2024

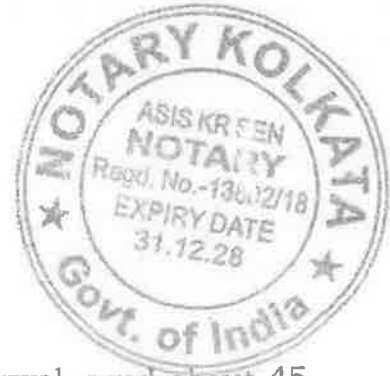
in the Court premises at Kolkata

Niraj

Appellant

Niraj Kumar Kansal



SL. No. 01/25**AFFIDAVIT**

I, Niraj Kumar Kansal, son of Ramawatar Agarwal, aged about 45 years, by occupation Business, Director of M/s. Navkiran Enterprises Pvt. Ltd, working for gain at Padampur, Tukuda, P.O. Nuapali, Dist. Boudh, Orisha – 762018, do hereby solemnly affirm and say as follows:-

1. I am one of the Director of the appellant herein. I am well acquainted with the facts and circumstances of the case. I am duly authorized and competent to affirm this affidavit for and on behalf of, the Petitioners herein.

2. The statements made in paragraphs nos. 1, 2, 3, 4, 5, 6, 7, 8, 9, 13, 13, 14, 15, 16, 17, 18, 20 and 21 to 26 are true to my knowledge, those contained in paragraphs 10, 11 and 19 are based on records and the rest are my respectful submissions before this Hon'ble Court.

Prepared in my office

Advocate.

Niraj
Niraj Kumar Kansal
The deponent is known to me.

Identified by me

Solemnly affirmed before me on
this day of January, 2025.

Advocate.

I certify that all annexures are legible

Advocate
Solemnly affirmend and declared
befor me on Identification

Asis *sen*
ASIS KUMAR SEN
City Civil Court, Kolkata
Notary
Reg. No -13802/18



17 JAN 2025

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.01/2025/EZ
(I.A. No.09/2025/EZ)

In the matter of:**M/S Navkiran Enterprise Pvt. Ltd.**

Padampur, Tukuda,
P.O. Nuapali,
Dist. Boudh,
Orisha – 762018

.... Appellant(s)

Versus

State Pollution Control Board, Odisha

Through the Regional Officer,
Department of Forest & Environment,
Government of Odisha,
Office of the Regional Office,
Balangir, Koshal Chowk, Palace Lane,
Balangir – 767001

.... Respondent(s)

Date of hearing: 20.01.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Appellant(s) : Mr. Shatadru Chakraborty, Sr. Adv. (in Virtual Mode) a/w
Mr. Ramendu Agarwal, Adv.

ORDER

1. Heard Mr. Shatadru Chakraborty, learned Senior Counsel (in Virtual Mode) assisted by Mr. Ramendu Agarwal, learned Counsel appearing for the Appellant.
2. The Appellant has filed this Appeal seeking quashing of the order dated 09.01.2025 issued by the Odisha State Pollution Control Board in exercise of power under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act 1974"). The case is that the Appellant company is operating a Rice Mill at Padampur, Tukuda, P.O. Nuapali, Dist. Boudh, Orisha – 762018 and is engaged in the production and processing of rice and preservation of meat, fish, fruits, vegetables,

oils and fats. It is stated that the Appellant employs as many as 90 persons at its factory. It is stated that the Appellant was granted :-

- i) Consent to Establish (CTE) dated 27.01.2022,
- ii) Consent to Operate (CTO) dated 28.01.2022,
- iii) Certificate of Exemption for Ground Water Withdrawal,
- iv) Registration Certificate issued by the Directorate of Factories and Boilers, and
- v) License to work at a Factory

3. The Appellant company is also stated to be registered under the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006.

4. It is stated that on 20.09.2024, the Appellant was issued a show cause notice by the Odisha State Pollution Control Board Under Section 25/26 of the Water Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act 1981"). It is stated that the notice dated 20.09.2024 was not served upon the Appellant but on 01.11.2024, when the representative of the Appellant visited the office of the respondent Board, the Appellant was informed about the show cause and handed over a copy of the same after a lapse of more than 60 days.

5. It is stated that site inspection was carried out by the Board on 07.12.2024 and Report dated 07.12.2024 along with Analysis Report of wastewater sample dated 12.12.2024 was made available to the Appellant only on 15.01.2025 along with the Closure Notice. It is stated that the Appellant has installed ETP in the Mill which is always functional, to collect the effluents discharged in the rice mill during manufacturing process. It is stated that on the date of

inspection i.e. 07.12.2024, the plant was not manufacturing new stock and such the emission of effluent was minimal due to which the ETP was not operational at full capacity; it is stated that without discharge of effluents, the ETP cannot function at its full capacity. It is stated that the impugned order dated 09.01.2025 being the Closure Order was handed over to the Appellant by the Collector and District Magistrate, Boudh. It is stated that the Appellant made representations dated 10.01.2025 and 12.01.2025 explaining the facts stating that there was no violation of the Consent conditions.

6. Mr. Shatadru Chakraborty, learned Senior Counsel for the Appellant states that after the filing of the Appeal, certain fresh developments have been occurred and fresh inspection has taken place of the Appellant Unit in view of the order passed by this Tribunal in Original Application No.234/2024/EZ *Kishore Kumar Meher -Vs.- State of Odisha* on 02.01.2025 and therefore, learned Counsel for the Appellant prays that he may be permitted to withdraw this Appeal with liberty to file fresh proceedings in case any cause of action still survives.

7. The Appeal No.01/2025/EZ is accordingly dismissed with the aforesaid directions.

8. I.As, if any, stand disposed of accordingly.

9. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

.....
Dr. Satyagopal Korlapati, EM

January 20, 2025,
Appeal No.01/2025/EZ
(I.A. No.09/2025/EZ)
SKB



Tel/ EPABX : 2561909/2563800
E-mail: paribesh1@ospcbboard.org
Website: www.ospcbboard.org

R-9

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CC, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII
Bhubaneswar – 751 012

No. 1651 / Ind- II-Misc (Rev.)-03

Date: 28.01.25 /

Speed Post/ E-mail: rospcb.bolangir@ospcbboard.org / navkiran.boudh@gmail.com

To

The Regional Officer,
State Pollution Control Board, Odisha,
Regional Office, Bolangir

Sub.: **Revocation of Direction of Closure of M/s. Navkiran Enterprises (Par-boiled Rice Mill), At: Padampur, PO: Nuapali, Dist.: Boudh - Reg.**

Ref.: Your letter No. 321 dtd. 20.01.2025

Sir,

With a reference to subject and letter cited above, it is to inform you that the detail fact about issuance of closure direction and your recommendations for revocation of the same were placed before the Chairman of the State Pollution Control Board and Chairman has been pleased to pass order to revoke the direction of closure order issued by your office vide letter No. 211 on 09.01.2025 in favour of M/s. Navkiran Enterprises (Par-boiled Rice Mill).

You are therefore requested to take necessary action at your end and dispose the application for grant of CTO of the aforesaid unit on merit. The industry shall also be directed to follow and implement directions/ guidelines of SPCB/ Guidelines of CPCB in respect of Air and water Pollution Control Measures, Other statutory bodies and Orders of Hon'ble NGT issued from time to time. In case the Unit fails, to comply with the directions and conditions of the Board, immediate necessary action is to be initiated against the unit. You are requested to make inspection and monitoring of the Pollution control equipment and measures once the plant attains operation at full capacity to ascertain about its adequacy.

Yours faithfully,

[Signature]
Member Secretary

Memo No. 1652 /Dt. 28.01.25 /

Copy forwarded to M/s. Navkiran Enterprises (Par-boiled Rice Mill), Sri Niraj Kumar Kansal (Director), At: Padampur, Tukuda, P.O.: Nuapali, Dist.: Boudh for kind information.

[Signature]
Chief Env. Engineer



TRUE COPY ATTESTED
[Signature]
NOTAR (Bolangir & Boudh)
Dist: Bolangir (Odisha)
Regd. No: ON-14/89
Dt: 29.06.2027



Tel:9438883908
Email: rospcb.bolangir@ospcbboard.org
Website: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICER, BALANGIR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE GOVERNMENT OF ODISHA]
Koshal Chowk, Palace Lane, Balangir -767001

No.....526...../C.T.O/567/2024-25

"By Regd. Post/E-Mail"

Date: 05.02.2025

CONSENT ORDER

CONSENT ORDER NO. 196 /

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online renewal application received on dt. 28.01.2025 vide login ID:6135978 and complete application received on dt. 02.02.2025

Consent to operate is hereby granted in supersession to earlier order no.447 dtd. 28.01.2022 from Regional Office, Sambalpur under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: M/s. Navkiran Enterprises Pvt. Ltd.

Name of the Occupier & Designation: Sri Niraj Kumar Kansal, Director

Factory Address: At: Padampur, Tukuda, P.O.: Nuapali. Dist.: Boudh

This consent order is valid for the period up to 31.03.2025.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity (TPA)
1.	Boiled Rice	21 MT per hour
2.	Broken Rice	0.3 MT per hour
3.	Rice Bran	1.2 MT per hour
4.	CPP (Husk Fired)	0.75 MW

TRUE COPY ATTESTED
S.K. Sarangi,
NO. 148, Bargarh & Bhatti
Dist: Bargarh (Odisha)
Regd. No-ON-1489,
Exp Dt-29.06.2027

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or Kl./hr.	Prescribed standard			
				pH	TSS (mg/l)	O & G(mg/l)	BOD (mg/l)
1.	Domestic waste water	To soak pit via septic tank					
2.	Outlet of ETP	To Land inside the premises		5.5 to 9.0	100.0	10.0	30.0

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard			
1.	Stack attached to Boiler.	90' from G.L.	-	800 mg/Nm ³			

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on-site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Husk ash	6.0			6.0	Inside factory premises

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.

10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
 42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS:

1. Domestic effluent shall be discharged to septic tank followed by soak pit as per BIS specification.
2. The effluent generated from the parboiling section, washings etc. shall be adequately treated in the Effluent Treatment plant constructed as per approved design to meet the prescribed standard of the Board for discharge to inland surface water.
3. The unit shall utilize the entire treated waste water for plantation inside the factory premises. Minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required the unit shall acquire additional land for plantation and utilization of entire waste water.
4. A holding pool of 15 days retention period shall be provided inside the premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.
5. The industry shall install bag filter as air pollution control devices in the stack attached to husk fired boilers of CPP plant to meet prescribed standard.
6. Adequate pollution control devices shall be provided to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 150 mg/Nm^3 .
7. Portholes and suitable platforms shall be provided in the stack for facilitating stack gas analysis.
8. Husk ash generated from the boiler shall be kept in the low lying area inside the factory premises preferably covered with earth to prevent it from being windborne.

9. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt. 16.11.2009. (attached)**
10. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof.
11. A green belt shall be provided along the boundary wall of plant towards habitational area and vacant spaces within plant premises. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.
12. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form. If it is found that the industry is operated without adequate pollution control measures and without consent to operate from the Board direction for closure shall be issued under section 31(A) of Air (PCP) Act, 1981 and / or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
13. The unit shall abide by the provisions of Environment (Protection) Act, 1986 and rules framed thereunder.
14. The stack height of chimney attached to the boiler should not be less than 30 meters.
15. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
16. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
17. The Board reserves the right to revoke/refuse consent at any time during this period in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
18. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.

19. In case the proprietor/partner sells/transfers the unit to any other person, he shall intimate the same in advance and submit the audited balance sheet showing capital cost of investment including land & building, plant & machinery without depreciated cost.
20. The occupier shall prohibit the use of banned Single Used Plastic products within their respective premises as per public notice issued by State Pollution Control Board vide No.2245 on dt.15.02.2023.
21. The industry shall obtain necessary permission from the Central Ground Water Authority for consumption of ground water for industrial use within one month from date of issue of consent to operate order. It may be noted that withdrawing ground water without valid NOC by or before the said date shall liable to pay fine as well as environmental compensation/damages as to be decided by Hon'ble NGT, New Delhi in OA No. 329/2015 dt. 11.12.2019.
22. Increase the holding capacity of the equalization/collection tank of the ETP to hold an adequate amount of wastewater generated from the unit.
23. The unit shall make arrangements across the boundary near ETP such that no wastewater shall be discharged outside the premises.
24. The unit shall produce land conversion documents of the land being used for industrial purposes.
25. The unit shall dispose of its solid waste in earmarked areas inside the premises as per consent conditions.
26. The unit shall install a Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater generated inside the premises.
27. The unit shall install a flow meter in all bore wells and also maintain the Logbook immediately.
28. The unit shall install a separate energy meter in the ETP and the reading of the energy meter will be submitted to the Board every month without fail.
29. The unit shall utilize the entire treated wastewater for plantation inside the factory premises. The minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required, the unit shall acquire additional land for plantation and utilization of entire waste water.
30. A green belt shall be provided at least 33% of the total area of the land acquired by the unit. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To,

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt. Limited
At: Padampur, Tukuda, P.O: Nuapali, Dist.: Boudh



REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, BALANGIR

Regional Officer
State Pollution Control Board
Regional Office, Balangir

Memo No.....527...../Dt.05.02.2025
Copy forwarded to the

- i) Collector & District Magistrate, Boudh
- ii) Chief Env. Engineer, State Pollution Control Board, Odisha, Bhubaneswar for kind information.
- iii) D.F.O., Boudh.
- iv) CSO, Boudh
- v) The Asst. Director, Factories & Boiler, Balangir.
- vi) The General Manager, DIC, Boudh
- vii) The Executive Engineer, TPSODL, Boudh
- viii) Guard file, Regional Office, SPC Board, Balangir



REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, BALANGIR

Regional Officer
State Pollution Control Board
Regional Office, Balangir

o/c



CONSENT ORDER

7

General Standards for discharge of environment pollutants PART-A: EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ^o C above the receiving water temperature	-----	-----	Shall not exceed 5 ^o C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	---	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	---	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ^o C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	---	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

8

17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Se) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Ni) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials				
	a. Alpha emitter micro curie/ml.	10 ⁷	10 ⁷	10 ⁸	10 ⁷
	b. Beta emitter micro curie/ml.	10 ⁶	10 ⁶	10 ⁷	10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



CONSENT ORDER

PART-B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Ultraviolet fluorescence - Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



Order sheet details

548
R-11

Case

Court name : Addl. Tahasildar 2, Boud	Case type : OLR-8(A)
Case no. : 2-43/2021	Case year: 2021
Case institution date : 29/01/2021	

	Mobile No.		Mobile No.
Niraj Kumar Kansal	7077966411	Addl Tahasildar Boudh	9040670638


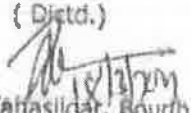
Land Record Details :

District	Tahasil	Village	Khatiyon	Plot	Transaction Area	Unit
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	1	1.7200	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	2	3.9700	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	4	0.0900	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	5	0.3400	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡା	16/6	7	0.8800	Acre

Case Action Details :


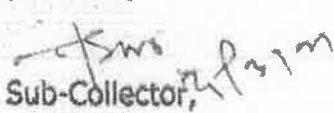
Action	Action Date	Details
Admission	29/01/2021	Case institution
Case Forwarded	29/01/2021	<p>Perused the petition filed by Navkiran Enter Prises Pvt. Ltd through Niraj Kumar Kansal S/o- Rani Awatar Agrawalla . . At- baragarh , P.S- Baragarh District- Baragarh regarding conversion of the case land to Gharabari Kissam U/S 8(A) of OLR Act 1960 in the above land scheduled</p> <p>Register the case.</p> <p>Send the application to the R.I. Dahya for submission of detailed enquiry report alongwith Sketch Map showing all particulars (viz. Boundary of land, approach Road etc.). If the said land is suitable for conversion, issue proclamation inviting objection, if any from general public and collect the conversion fees towards premium & ground rent as per prescribed Govt. approved rate vide R&DM Deptt. Notification No. 9207 dt. 20.03.2017 from the applicant.</p> <p>Put up after receipt of the enquiry report from R.I. Dahya</p> <p style="text-align: right;">(Dictd.) Addl. Tahasildar,</p> <p>Boudh</p>

TRUE COPY ATTESTED
 29/01/2021
 NOTARY
 Dist: Baragarh & Bhanil
 Regd. No-011-141
 Exp Dt-29.06.2027

ଆଦେଶ ନମ୍ବର ତାରିଖ ଓ ତାରିଖ	ଆଦେଶ ପ୍ରକାର କାର୍ଯ୍ୟାଳୟ ବିଭାଗ	ଆଦେଶ ପ୍ରକାର କାର୍ଯ୍ୟାଳୟ ବିଭାଗ																											
୧	<p style="text-align: center;">ଆଦେଶ ପ୍ରକାର ଓ ସ୍ୱାକ୍ଷର</p> 	୩																											
18/3/2024	<p style="text-align: center;">Case is taken up today.</p> <p>R.I. Dahya has submitted the enquiry report on the OLR-8(A) Case No.43/2021 vide his Letter No.29 dated. 3.3.2021. It is revealed from the enquiry report of the R.I. Dahya that the case land stands recorded in the name of Navkiran enterprises Pvt. Ltd. Through Director Niroj Kumar Kansal S/O Ramavtar Agrawalla, Caste:Marwadi, Ward No.16,Bargarh,PO/PS/Dist.Bargarh having an Area of Ac.7.000 Decl. relating to Khata No.16/6, of Mouza Padmapur tukuda and has applied for conversion of Agriculture land to Non-Agricultural land. Plot wise area are placed below.</p> <table border="1" data-bbox="411 840 1292 1075"> <thead> <tr> <th>Mouza</th> <th>Khata No.</th> <th>Plot No.</th> <th>Kissam</th> <th>Area(in acre)</th> </tr> </thead> <tbody> <tr> <td rowspan="5">Padmapur Tukuda</td> <td rowspan="5">16/6</td> <td>1</td> <td>S.J.-II</td> <td>1.720</td> </tr> <tr> <td>2</td> <td>Do</td> <td>3.970</td> </tr> <tr> <td>4</td> <td>Do</td> <td>0.080</td> </tr> <tr> <td>5</td> <td>Atta</td> <td>0.340</td> </tr> <tr> <td>7</td> <td>do</td> <td>0.880</td> </tr> <tr> <td colspan="4" style="text-align: center;">Total</td> <td>7.000</td> </tr> </tbody> </table> <p>The above Agricultural land covers the following points.</p> <ol style="list-style-type: none"> 1. The proposed conversion land does not obstruct natural water sources and the passage of man animal and agricultural implements. 2. It does not cause any inconvenience of difficulty to the neighboring land owner. 3. It is ascertained that the applicant applied the above land to convert non agricultural land for functioning of a Rice mill and it is not affect the normal agricultural operation in neighborhood plots. 4. The applied plot is more than 500 meters from National High Ways-57 and it is found that Village Road is available to suit land. 5. An amount of Rs.700000/-- towards premium and G.R. of Rs.7000/-- will be collected from the applicant after due approval from the Competent Authority. <p>The Sub-Collector is empowered to approve the conversion of Agricultural land to homestead land covering more than Ac.0.25 Dec. of land as per G.O.No.9781 Dt.23.03.2017 of R & DM Dept..Odisha.</p> <p>Hence the Case Record is submitted to the Sub-Collector, Boudh for kind approval.</p> <p style="text-align: right;">(Dictd.)  Addl. Tahasildar, Boudh</p>	Mouza	Khata No.	Plot No.	Kissam	Area(in acre)	Padmapur Tukuda	16/6	1	S.J.-II	1.720	2	Do	3.970	4	Do	0.080	5	Atta	0.340	7	do	0.880	Total				7.000	
Mouza	Khata No.	Plot No.	Kissam	Area(in acre)																									
Padmapur Tukuda	16/6	1	S.J.-II	1.720																									
		2	Do	3.970																									
		4	Do	0.080																									
		5	Atta	0.340																									
		7	do	0.880																									
Total				7.000																									

[ଓଡିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ ୨୫ ୯୭୪ ର ପାଠା ୨୦୭ (୧) ବ୍ରହ୍ମକ୍ୟ]

(CONTINUATION OF ORDER SHEET)

ଆଦେଶର ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ 	ଆଦେଶ ପ୍ରକାରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ର ତିଷ୍ଠଣୀ ସହ ତାରିଖ
୨୯/୩/୨୧	<p>The case record is ta Perused the endorsement dated 18.03.2021 of Addl.Tahasildar, Boudh wherein he has recommended the proposal for conversion of land to Gharabari as per 8 (A) of OLR Act.</p> <p>Perused the case record.One Navkiran Enterprises Pvt. Ltd, through Director, Niraj Kumar Kansal S/o Ram Abatar Agrawalla Caste: Marwadi, Ward No. 16, Bargarh PO/PS/ Dist; Bargarh has applied for conversion of land to non agriculture purpose as per Section-8-(A) of OLR Act pertaining to Khata No.16/6 Chaka Plot No. 1,2,4,5, and 7 having Area Ac.7.000 of Mouza: Padmapur Tukuda under Boudh Tahasil . From the case record it is revealed that the case land is suitable for conversion as per the provision contained under Government guidelines. The Tahasildar, Boudh has mentioned that the proposed conversion does not obstruct natural water sources, any inconvenience of difficulty to the neighboring land owners and also it does not affect the normal agricultural operation in neighborhood plots.</p> <p>In pursuance of Clause (3-a) of section-2 of the Odisha Land Reforms Act, 1960 (Odisha Act 16 of 1960) read with of Notification No. 25303 dated 12.08.2016 and No. 9781 dated 23.03.2017 of Revenue & Disaster Management Department, Odisha, Bhubaneswar the proposal submitted by the Addl.Tahasildar, Boudh for conversion of land to non-agricultural purpose on dated 18.03.2021 is hereby approved. Return the case record to lower Court.</p> <p>(Dictated)</p> <p> Sub-Collector, Boudh.</p>	

ଆଦେଶ ନମ୍ବର ସମ୍ପା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କର ଆଦେଶ ଓ ବାକ୍ୟ	ଆଦେଶ ପ୍ରକାର କରାଯାଇଥିବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ବିସ୍ତାରିତ ତାରିଖ
୧	9	୩
26.03.2021	<p>Case is taken up today.</p> <p>Perused the orders dtd 25.3.2021 of Sub-Collector, Boudh regarding conversion of Agricultural Land to non-Agricultural purpose. The Sub-Collector, Boudh has approved the proposal of OLR Case No.43/2021 pertaining to Khata No.196, having an area of Ac.7.000 Decl. of Mouza Padmapur tukuda ,PS:Manamunda,Dist.Boudh. Hence, the applicant is directed to deposit the Govt dues as required for conversion of Agricultural Land to non-Agricultural purpose by 31.03.2021.</p> <p style="text-align: right;">(Dictd.) Addl. Tahsil Dar Boudh</p> <p>Demond fixed prim 4 G.R.</p> <p>Prim: Rs 700000.00 G.R. Rs 7000.00 D.F Rs 500.00 Total: <u>Rs 707500.00</u></p> <p style="text-align: right;">ସୂଚି</p>	





ଆଦେଶ କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କର ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶ ପ୍ରକାରେ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ର ବିଶେଷତା ତାରିଖ
୧	୨	୩

31.03.2021

This Case is taken up today.
The applicant has Deposited the Govt. Revenue as per the following demand fixed by the R.I.,Dahya from the applicant Navkiran Enterprises Pvt.Ltd. through Nirojkumar kansal S/O Ram Avtar Agrawalla ,Caste: Marwadi, Vill:Bargarh, PS.Bargarh, Dist.Bargarh towards conversion of Agricultural land to non Agricultural land vide OLR 8(A)-Case No.43/2021.

Unit	Amount	MR No/Date
Premium	7,00,000.00	0043971/269
Ground Rent	7,000.00	Dt.31.3.2021
D/F	500.00	
Total	707500.00	

Gone through the Case. The case land stands recorded in the name of Navkiran Enterprises Pvt.Ltd. through Nirojkumar kansal S/O Ram Avtar Agrawalla ,Caste:marwadi, Vill:Bargarh, PS.bargarh, Dist.Bargarh in the following Land Schedule of Mouza Padampur Tukuda.

Name of the R.T.	Khata No.	Plot No	Kissam	Total area to converted
Navkiran Enterprises Pvt.Ltd. through Nirojkumar Kansal	16/6	1	SJ-II	1.720
		2	SJ-II	3.970
		4	SJ-II	0.090
		5	Atla	0.340
		7	Atla	0.880
		Total		7.000

In view of the above, the applicant has fulfilled all the terms and condition, the case is allowed in favour of the applicant for conversion as per G.O.No.9781 dated 23.03.17 of Govt. in R & DM Deptt. Odisha.

ORDER IN ORIYA VERSION

କ୍ଷେତ୍ର..... ଚନ୍ଦ୍ରପୁର ବୁଦ୍ଧି..... ଖାତା ନଂ.....16/6.....ପୁର ନଂ.ଉପର ବର୍ଷିତ ପ୍ରକାରେ ବିଦ୍ୟା... ଉପର ବର୍ଷିତ ପ୍ରକାରେ, କର୍ତ୍ତା, ୩.୭ ୦୦୦, ଯେଉଁ ଯୁକ୍ତ ଖାତା ନଂ ଗା/ଉଦ୍ୟୋଗ..... Navkiran Enterprises Pvt.Ltd. ନିରୋଡ କୁମାର କଂପାନି ପି ଗା/ଫ ଅବତାର ଅଗ୍ରାୱାଲା...ବା, ବରଗଡ଼..... ଆନା/ ବିଲା..... ବରଗଡ଼..... ଶ ନମେ ପରବର୍ତ୍ତୀ ବିଷୟରେ ପରିଚାଳନା କରି ଶେଷାଦିନରେ ନମା ନମି ପୁରଣ କର ।

Hence, the Record Keeper is directed to correct the ROR and issue intimation slip to the R.I concerned accordingly

(Dictd.)
Addl. Tahsildar, Boudh/ 31/3/2021

Tulasi podh

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ କସୁରବନ୍ଧ
 ଯୋ.ଅ.- କସୁରବନ୍ଧ, ବୁଲ - ବଉଦ
 ଜିଲ୍ଲା - ବୌଦ୍ଧ (ଓଡିଶା) ୭୭୨୦୧୫

R-12

ନି.ନ. ୫୪/୨୦୨୦

ତା. ୨୫/୧୨/୨୦

NO OBJECTION CERTIFICATE

This is to certify that Gram Panchayat has no Objection towards establish of a Rice Mill & Power Plant in the name and style of Navkiran Enterprises Pvt. Ltd. At. Padampur Moza, Khata No - and plot No - as follows.

KHATA NO	PLOT NO	AREA
16/6	1	A.1.72D
16/6	2	A.3.97D
16/6	4	A.0.09D
16/6	5	A.0.34D
16/6	7	A.0.88D
Total	5Plot	A.7.00D

I wish the great success of the Proposed Unit.

Gyestani Bagra

ସରପଞ୍ଚ
 କସୁରବନ୍ଧ ଗ୍ରାମ ପଞ୍ଚାୟତ
 Sarapancha

Kasurbandh Gram Panchayat

Dist - BOUDH

TRUE COPY
 S.H. Sarapanchi
 NOTARY Sarapanchi & Bhatti
 Dist: Bargarh (Odisha)
 Regd. No. O-14/99
 Exp. No. 10/27

83/2020

28/12/2020

ବିନା ଅଭିଯୋଗ ପ୍ରମାଣ ପତ୍ର

ଏତଦ୍ ଦ୍ଵାରା ପ୍ରକାଶ ଥାଇ ଯେ ନବକିରଣ ଏକ୍ସପ୍ରାଇଜେସ୍ ପ୍ରାଇଭେଟ୍ ଲିଂ ଏକ ପ୍ଲ୍ୟାୟା ଚାଉଳ କଳ (ରାଇସ୍ ମିଲ୍) ପାଖୁର ପ୍ଲଟ୍, ନିମୋକ୍ତ ଖାତା ନଂ. ପୁଟ୍ ନଂ. ରକବାରେ ନିର୍ମାଣ କରାଗଲେ ପଦ୍ମପୁର ଗ୍ରାମ କିମ୍ବା କସ୍ତୁରବନ୍ଧୁ ଗ୍ରାମ ପଞ୍ଚାୟତରେ କୌଣସି ଆପତି ବା ଅଭିଯୋଗ ନାହିଁ । ଉକ୍ତ ଅଞ୍ଚଳରେ ଚାଉଳକଳ (ରାଇସ୍ ମିଲ୍) ତିଆରି କରାଗଲେ କୌଣସି କ୍ଷୟ କ୍ଷତି ଅଞ୍ଚଳବାସୀଙ୍କର ହେବ ନାହିଁ ।

ଖାତା ନଂ	ପୁଟ୍ ନଂ	ରକବା
୧୭/୭	୧	ଏ.୧.୭୧ଟି
୧୭/୭	୨	ଏ.୩.୯୭ଟି
୧୭/୭	୪	ଏ.୦.୦୯ଟି
୧୭/୭	୫	ଏ.୦.୩୪ଟି
୧୭/୭	୬	ଏ.୦.୮୮ଟି
ମୋଟ	୫ପୁଟ୍	ଏ.୭.୦୦ଟି

ଉପରୋକ୍ତ ନବ କିରଣ ଏକ୍ସପ୍ରାଇଜେସ୍ ପ୍ରା:ଲିଂ ମୁଁ ଉନ୍ମୁଚି ଜାମନା କରୁଅଛି ।

Geehanjari Bagha

କସ୍ତୁରବନ୍ଧୁ ଗ୍ରାମ ପଞ୍ଚାୟତ

କସ୍ତୁରବନ୍ଧୁ ଗ୍ରାମପଞ୍ଚାୟତ

ଈ - ବୌଦ୍ଧ

GROUND WATER INVESTIGATION REPORT OF BARKAGAON, HAZARIBAG DISTRICT

R-13**GEOPHYSICAL INVESTIGATION REPORT**

**IN AND AROUND
VILLAGE+ POST-
PADMAPUR TUKUDA
DISTRICT –BOUDH, ODISHA**



PREPARED BY:

DR. ANSHUMAN SINGH
HAZARIBAGH, JHARKHAND
MOBILE: 917004397787

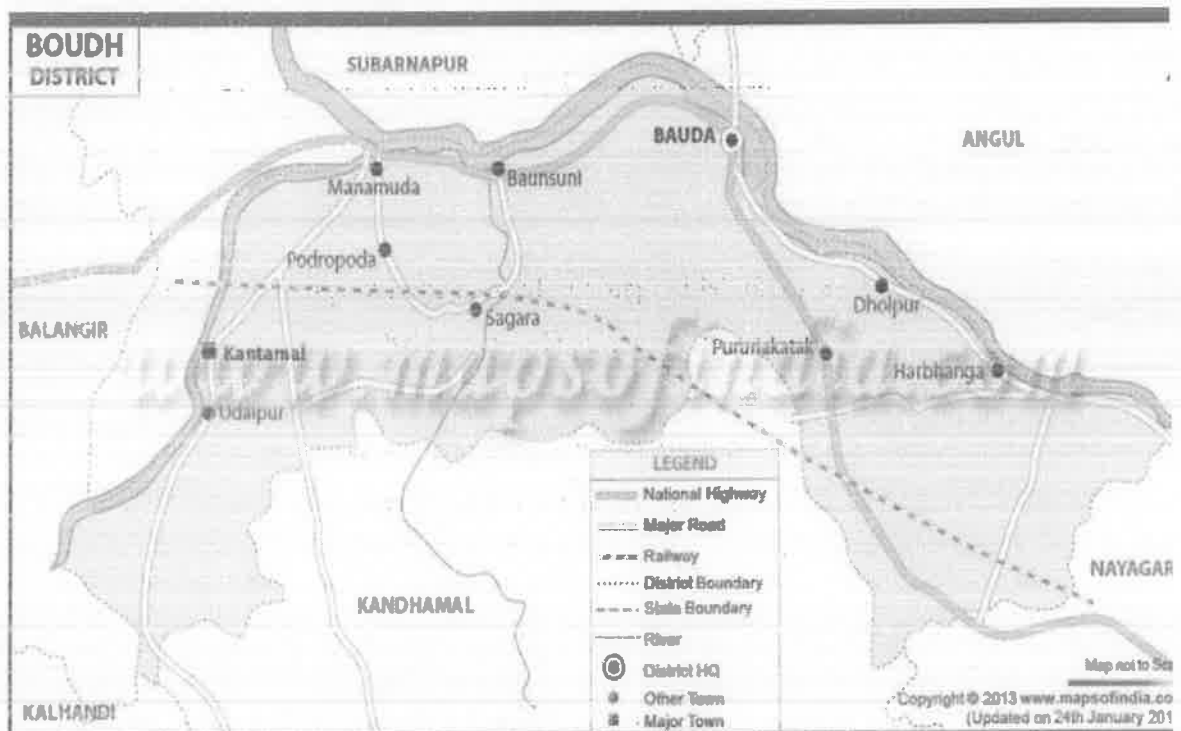
TRUE COPY ATTESTED
S. K. Sarangi
NOTARY Sarangi & Bhatt
Dist: Bargarh (Odisha)
2014/09

TABLE OF CONTENTS

1. INTRODUCTION	1
2. OBJECTIVE	1
3. LOCATION	2
4. PURPOSE OF SCOPE	3
5. GEOPHYSICAL INVESTIGATION	3
6. METHODOLOGY	4
7. VERTICAL ELECTRICAL SOUNDING	6
8. RESULT	8

1. INTRODUCTION:

Padmapur tukuda is a large village located in Nuapalli Block of Boudh district, Odisha with total 1142 families residing. The Padmapur village has population of 5723 of which 2944 are males while 2779 are females as per Population Census 2011. In Padmapur village population of children with age 0-6 is 925 which makes up 16.16 % of total population of village. Average Sex Ratio of Harli village is 944 which is lower than Jharkhand state average of 948. Child Sex Ratio for the Harli as per census is 919, lower than Jharkhand average of 948. Padmapur village has higher literacy rate compared to Odisha. In 2011, literacy rate of Padmapur village was 71.99 % compared to 66.41 % of Odisha. In Padmapur Male literacy stands at 82.13 % while female literacy rate was 61.30 %.



2. OBJECTIVE: -

The investigations were taken up:

- To study the hydro geological conditions in the area,
- To identify the different aquifer zones,
- To know the sub surface variation,

- Assessing water quality of zones,
- To identify potential sites for drilling in the area.

3. LOCATION: -

The study area located at Village Padmapur, Boudh district, Odisha. The area lies between Latitude 20.6607N and Longitude 84.1435E.

Figure 2.



4. PURPOSE OF SCOPE: -

The basic objective of the study is to drill the borewell at Navkiran Enterprises Pvt Ltd Padmapur Tukuda, Boudh. In addition to this it has also been thought pertinent to bring out the total aquifer geometry and its disposition in and around the site area and to propose the suitable zones for tapping and expected yield.

5. GEOPHYSICAL INVESTIGATION:

Geophysical surveys are non-destructive methods that provide subsurface hydrogeological information beneath the earth surface to identify suitable location for digging the borewell. The investigation was conducted on dated **12 October 2022**. It used the natural electric field as electromagnetic field work source, based on the resistivity differences of underground rock, mineral or groundwater, measure the natural electric field in the soil of N different components of electric frequency field. It is based on the field source of earth's electromagnetic field and differences in conductivity of different underground geological structures, to study the variation law of electric field components at different frequencies to study the geological structure and changes.

Geological structure and specific information such as aquifers, fractures, faults, and caves can be easily analysed through automatic mapping curve and profile on site. The device can be widely used in different terrains such as plains, hills, mountains, plateaus, and basins for rapid analysis of geological structure changes and determines the well locations, aquifers, and aquifer depth.

SPECIFICATIONS

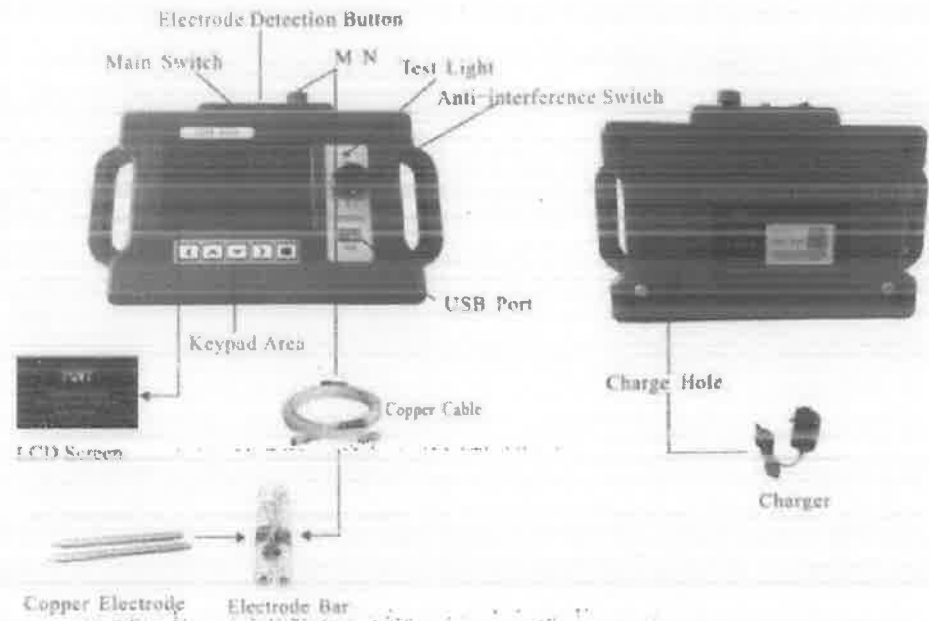
The efficacy of any geophysical technique lies in its ability to sense and resolve the hidden subsurface hydrogeological heterogeneities or variation. Hence, for groundwater exploration a judicious application or integration of different techniques is most essential to become successful in exploration, technologically as well as economically. It is to be clearly conceptualized that groundwater cannot be detected directly by any one of the geophysical methods and therefore the interpretation is contextual and a broad understanding of the subsurface hydrogeological condition is prerequisite.

6. METHODOLOGY:

PQWT-S Series geophysical prospecting instrument: the use of natural electric field source as a working farm, with resistivity contrasts underground rocks and minerals or groundwater, based on measuring the natural electric field on the surface of the N different frequency electric field component, according to their different variation to study Abnormal changes in geological bodies produce, reaching solve geological problems one electrical prospecting methods. Because this method measures the electrical component of the electromagnetic field of the earth, so called natural electric field method; and we chose the corresponding frequency as measured within -50 meters, that were selected frequency, so called frequency selection method, it is always referred to as natural potential frequency method. According to this theory the design and production of equipment called potential frequency of detecting instrument, referred to natural selected frequency electric field instrument or instruments for geological exploration work. Therefore, from a professional point of view to classify, geological equipment should belong to this category in the instrument geophysical equipment among electrical equipment. From the application point of view to classify, it can be called prospecting meter, water detector, empty detector, prospecting instrument, instrument engineering exploration, geothermal detector, archeology instrument, logging tools, measuring water detector, water detector, prospecting equipment, prospecting instrument. From the perspective of the measurement field source classification, also known as natural electric field instrument, audio electric field instrument, the earth audio instrument. The instrument is the use of natural earth field source without going through artificial field that is omitted clumsy power supply system in order to achieve the simple, lightweight instrument. After data collection instrument through the instrument's unique built-in computing functions to achieve the automatic presentation graph the collected data can also be transferred to a computer drawing to form a cross-sectional view, the geological layer structure can be quickly determined by a clear understanding of cross-sectional view orebody (seam), hollow (cave), water (aquifer) specific information.

Figure-3: Schematic view of POWT S500

● **PQWT-S500**



Electrode Bar

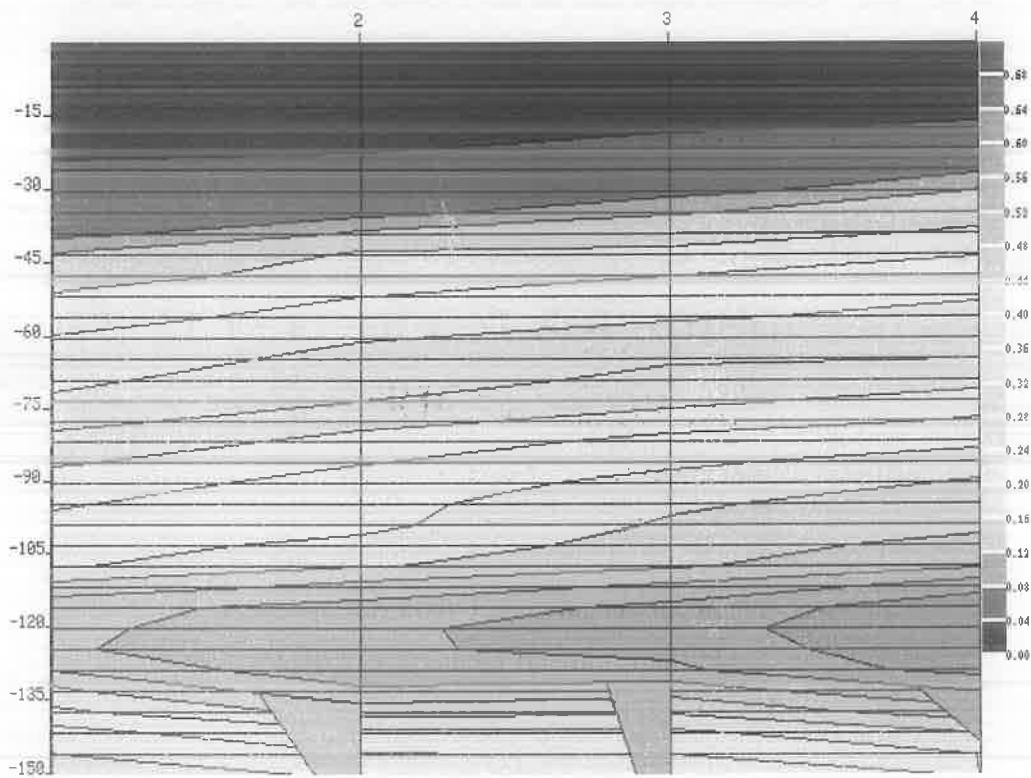
Copper Electrode

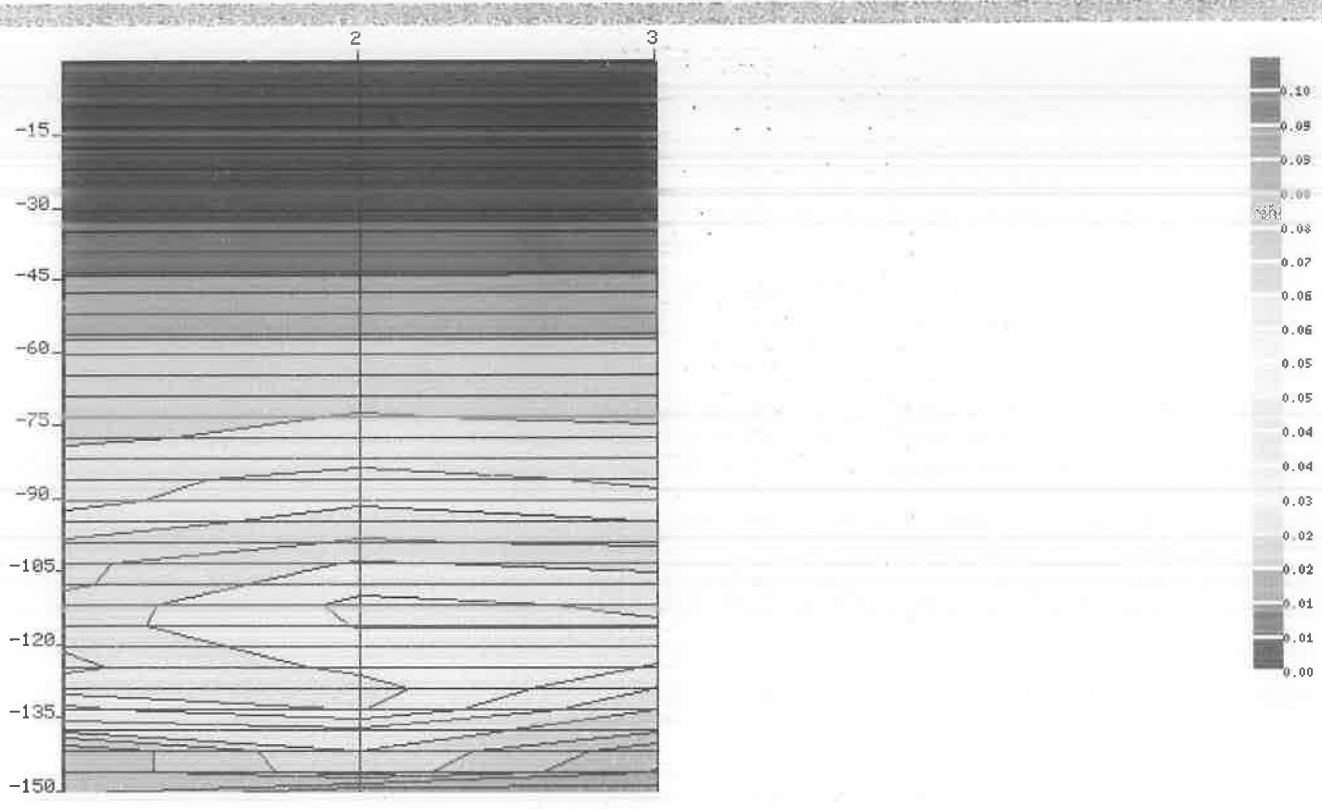
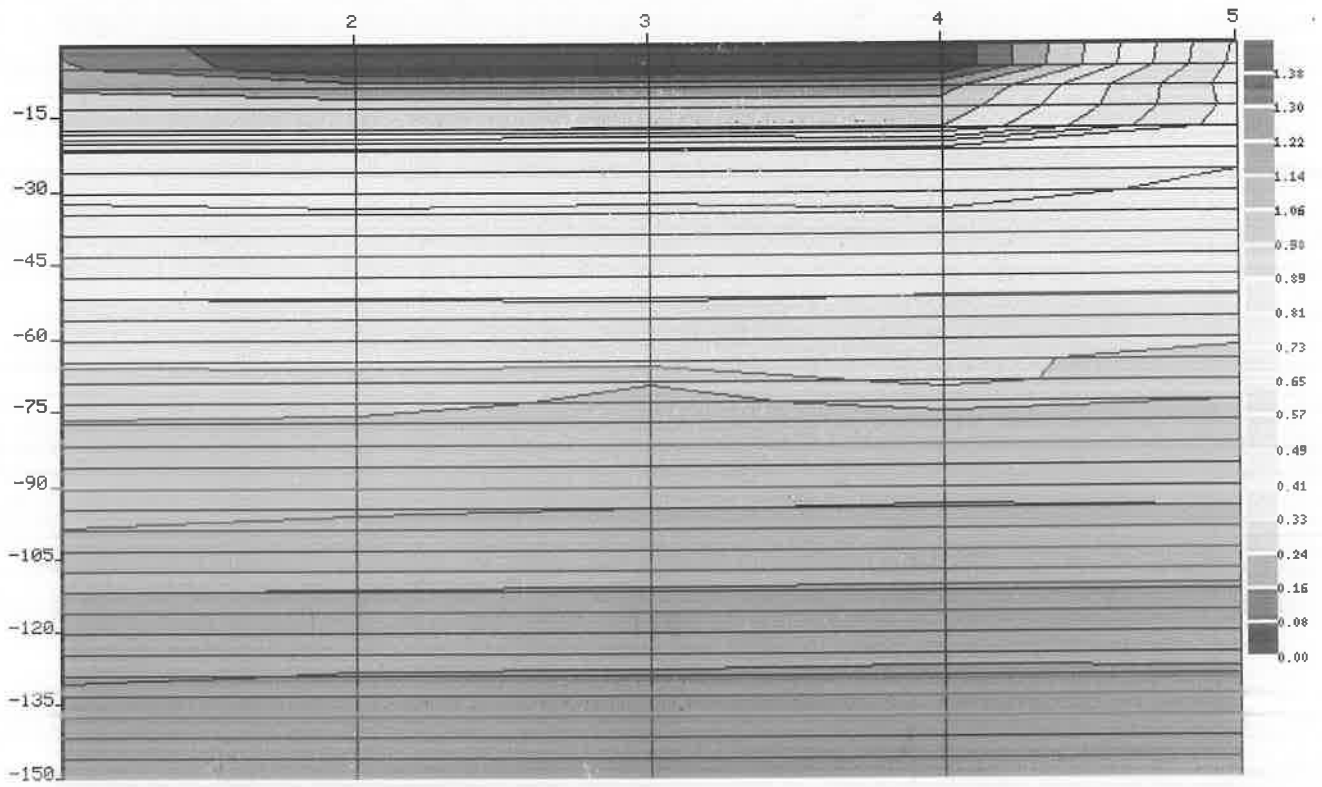
Connector

Signal transmission connector

7. VERTICAL ELECTRICAL SOUNDING:

A Vertical Electrical Sounding (VES) have been carried out at Navkiran Enterprises Pvt Ltd to delineate the sub-surface formation regarding ground water exploration. The Vertical Electrical Sounding (VES) is carried out by PQWTS500. The final results were corroborated with the known hydro- geological conditions existing in the area shows the lacking of ground water in the first and second aquifers both. Following are the images showing non availability of water due to presence of hard rocks without fracture zone.





Interpreted layer parameters .

Layers	Depth (m)		Geological Inferences
	From	To	
Layer-1	0	8	Top Soil
Layer-2	54	73	Hard rock
Layer-3	94	150	Hard rock
Layer-4	165	295	Hard rock

Based on the interpretation of Vertical Electrical Sounding, it is very clear that this location may not be suitable for drilling for aquifer zone due to occurrence of Hard rock.

8. RESULT :

Drilling Depth Suggested	Not applicable
Casing: Slotted	-
Borehole Diameter	-
Expected Yield (May be)	-

**NOTE: No Claim about yield it is only sub surface investigation.
Enclosure: Best Resistivity Sounding Data Sheet & Graph.**

Thanking You

**DR. ANSHUMAN SINGH
(Hydro-geologist)**



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

R-14

No.....1719...../ III CON(NOC)175/2020-21

Date: 17.03.2021

OFFICE MEMORANDUM

In consideration of the online application Id No.: .3505849 dtd.08.03.2021 for obtaining Consent to Establish for **M/s. Navkiran Enterprises Pvt. Ltd.** the State Pollution control Board is pleased to convey its Consent to establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for following plant facilities and production capacities:

Boiled Rice-81.60 TPD, Broken Rice-1.2 TPD, Rice Bran-7.20 TPD & CPP(Husk Fired)- 0.75 MW

At: Padampur Tukuda, P.O: Nuapalli (In Plot nos and Khata nos. mentioned as per application form) in the district of Boudh with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the quantity of product, as mentioned above manufacturing process as mentioned in the consent application form & for a period of five years from the date of issue of this letter, provided that commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project, but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish after expiry of 05 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quantity of sewage and trade effluent satisfies the standards as prescribed under E.P. Rule, 1986 or as prescribed by the Central Pollution Control Board and / or State Pollution Control Board or otherwise stipulated in the special conditions.
5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under E.P. Rule 1986, Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.

TRUE COPY ATTESTED

S.K. Sarangi
 NOTARY Bargarh & Bhatti
 Dist: Bargarh(Odisha)
 No-ON-14/99,
 7027

6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
7. The industry is to comply to the provisions of Environment Protection Act., 1986 and the Rules made there under with the amendments made from time to time such as the Hazardous Waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacturers, Storage and Import of Hazardous Chemicals Rules, 1989 etc. and amendment made there under. The industry is also to comply to the provision of Public Liability Insurance Act, 1991, if applicable.
8. The industry is to apply for grant of consent to operate under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under at least three months before the commercial production and obtain consent to operate from this Board.
9. This consent to establish is granted subject to other statutory clearance as may be applicable from other department of Government of Orissa and Government of India.

SPECIAL CONDITIONS:

A. GENERAL:

1. A green belt shall be provided along the boundary wall of plant towards habitation area and vacant spaces within plant premises. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. Land conversion document for industrial use shall be submitted to the Board along with consent to operate application form.
3. The unit shall abide by all the provisions of E.P. Act, 1986 and the rules framed there under.
4. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder
5. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
6. The civil construction shall be done with the fly ash bricks. In case the fly ash bricks are not available locally, then the civil construction may be done with other bricks with prior intimation to the concerned Regional office of SPC Board. A

quarterly statement indicating the use of fly ash bricks during civil construction shall be submitted to the Board for record.

7. The industry shall submit the progress of construction work in every 6 (six) months of time and expected date of completion at least one month in advance.

B. WATER POLLUTION

1. Domestic effluent shall be treated and disposed off in septic tank followed by soak pit to be constructed as per BIS specification. Under no circumstances, any waste water shall be discharged to outside the plant premises.
2. The effluent generated from the parboiling section, washings etc. shall be adequately treated in the Effluent Treatment plant consisting of bar screen chamber, oil & grease removal unit, collection cum equalization tank, UASB reactor, aeration tank secondary clarifier, filter feed tank, sludge drying bed and dual media filter as per guidelines prescribed by CPCB in COINDS, June 1997 to meet the prescribed standard of the Board for discharge to inland surface water. pH-5.5 – 8.5, SS – 100 mg/l, BOD – 30 mg/l and oil & grease – 10 mg/l. The industry shall acquire more land adjacent to factory premises for utilization of treated effluent for plantation inside the factory premises. Under no circumstances, wastewater shall be discharged to outside of unit.
3. A holding pool of 15 days retention period shall be provided inside the premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.
4. The industry is to approve the drawing and design of the Effluent Treatment Plant (ETP) adopted for treatment parboiling effluent before its installation.
5. The treated effluent shall be utilized for irrigation purpose. The parboiled rice mill shall provide land to the tune of 1 Acres for per ton of paddy processed per hour for irrigation purpose of treated effluent.

C. AIR POLLUTION:

1. The industry shall install cyclone/multi cyclone as air pollution control device to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 800 mg/Nrn³.
2. Portholes and suitable platforms shall be provided in the stack for facilitating stack gas analysis.
3. The stack height of chimney attached to the boiler shall be raised and should not be less than 30 meters.
4. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt.16.11.2009 as amended thereof from due to time.

5. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof.
6. The unit shall provide adequate stack height to the DG set as per following formula

$$H = h + 0.2 \sqrt{KVA}$$
 where
 h = Height of the building where it is installed in meter.
 KVA = Capacity of the D.G.Set
 H = Height of the stack in meter above ground level.
7. The unit shall provide acoustic enclosure in the DG set to control noise level as per E(P) Rule, 1986.

D. SOLID & HAZARDOUS WASTE:

1. Husk ash generated from the boiler shall be kept in the low lying area inside the factory premises preferably covered with earth to prevent it from being wind borne.

To

Sri Niraj Kumar Kansal, Director
M/s. Navkiran Enterprises Pvt. Ltd.
 At: Padampur Tukuda, P.O: Nuapalli, Dist. Boudh.

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

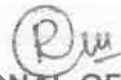
Memo No. 1720 /Dt. 17.03.2021

Copy forwarded to the:

- i) **Collector & District Magistrate, Boudh.**
- ii) **D.F.O., Territorial, Boudh.**
- iii) **Chief Env. Engineer, S.P.C. Board, Odisha, Bhubaneswar.**
- iv) **Asst. Director of Factories & Boiler, Balangir.**
- v) **G.M., DIC, Boudh.**
- vi) **Guard file, Regional Office, Sambalpur**


REGIONAL OFFICER
ODISHA, SAMBALPUR
 Regional Officer
 State Pollution Control Board
 Regional Office, Sambalpur

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR


REGIONAL OFFICER
ODISHA, SAMBALPUR
 Regional Officer
 State Pollution Control Board
 Regional Office, Sambalpur

VAKALATNAMA

BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL ESTERN ZONE BENCH
KOLKATA

ORIGINAL APPLICATION NO. 234 OF 2024

Kishore Kumar Meher

Applicant
...Appellant

Versus

State of Odisha & Ors.

...Respondents

KNOW ALL MEN by these presents M/s. Navkiran Enterprises Pvt. Ltd i.e. the respondent no. 6 abovenamed, do hereby in my name and my behalf constitute and appoint the undersigned Advocates as my true and lawful Pleader/Advocate & Attorneys to appear and act for me/us in the matter noted above to file suit, written statement, conduct suit, appeal from original suit, order etc., And for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter depositing in or withdrawing money from, filing or taking out of appear, document and payment order from Court referring matters in dispute between the parties here to arbitration, withdrawing the above matters with liberty to file fresh suit, sending properties released from attachment, filing execution or miscellaneous cases and other petitions, bidding at execution sale, obtaining payment from me/us out of Court withdrawing custody and other fees and doing on my/our behalf other acts, in the above matter as are necessary and proper. I hereby agreeing to ratify and confirm all acts so done by the said advocate or attorneys as my/our own acts and as if done by me/our to all intents and purposes.

Dated this 18th day of February, 2025

Namsita Roy Chowdhury
F/223/249/2024

Name of Advocate:

Namsita Roy Chowdhury, Advocate
C/o LEGAL OPTIONS
1st Floor, Gate No.2, Centre Point,
21, Old Court House Street,
Kolkata- 700001
Ph- 8777459067

Mohana

Adv

F/508/371/2019

For Navkiran Enterprises Pvt. Ltd.

[Signature]

Director